**DIRECTORATE GENERAL OF FOREIGN TRADE**
**(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II**
**MEETING No. 23/81-ALC2/2019 DATED 04.03.2020**

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 23/81 of Norms Committee-II for the year 2019-20 held on 04.03.2020 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation | Department |
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| 1. | Shri B. C. Nayak, D.O. | DHI |
| 2. | Shri A. K. Mishra, AIA | MoS |
| 3. | Shri K. S. Sodhi, AD (ME) | MSME |
| 4. | Shri SushilJangid, Scientist 'B' | MeitY |
| 5. | Shri Shaish Kumar, (TEC-1) | Consultant |
| 6. | Shri V.C. Agarwal, (TEC-3) | Consultant |
| 7. | Shri S. K. Bhatnagar, | Consultant |
| 8. | Dr. Surendar Singh, Director | EEPC |
| 9. | Shri Opendar Singh, Dy. Director | EEPC |
| In attendance | | |
| 1. | Shri Shobhit Gupta, Dy. DGFT | DGFT |
| 2. | Shri Amit Kumar, Assistant Director | DGFT |

i. Minutes of Meeting No. 21/81 held on 22.01.2020 were circulated among all the members of the Committee on 18.02.2020. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 21.02.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

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**MEETING NUMBER:** 23/81-ALC2/2019 **MEETING DATE:** 04.03.2020

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| | **Case No.:7/5/81-ALC2/2015** | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00107/AM16/ | RLA File :07/24/040/00470/AM15/ | Lic.No/Date:0710108018 15.04.2015 | **Action by :** Applicant |
| 1 | **Decision:** The Committee considered the case as per agenda and decided to seek following information from the applicant, as asked during personal hearing with respect to similar cases in M. No. 21/81 dated 22.01.2020, on the advice of Consultant (TEC-3):<br><br>1. Quantity of raw materials with dimensions.<br>2. Calculation of raw material for manufacturing product.<br>3. Specific use of each import items.<br><br>The case stands deferred. | | | |

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| | **Case No.:45/14/81-ALC2/2018** | Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00763/AM19/ | RLA File :32/24/040/00039/AM16/ | Lic.No/Date:3210077835 16.03.2016 | **Action by :** Applicant |
| 2 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.11.2019 followed by a reminder on 27.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.<br><br>The case stands deferred. | | | |

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| | **Case No.:4/10/81-ALC2/2016** | Party Name: FCI OEN CONNECTORS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00189/AM17/ | RLA File :10/24/040/00125/AM16/ | Lic.No/Date:1010059443 30.03.2016 | **Action by :** MeitY |
| 3 | **Decision:** The Committee considered the case as per agenda and noted that MeitY was reminded for expediting the comments on 28.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:2/6/81-ALC2/2017** | Party Name: FCI OEN CONNECTORS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00142/AM18/ | RLA File :10/24/040/00008/AM17/ | Lic.No/Date:1010059489 24.05.2016 | **Action by :** MeitY |
| 4 | **Decision:** The Committee considered the case as per agenda and noted that MeitY was reminded for | | | |

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expediting the comments on 28.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

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| 5 | **Case No.:51/7/81-ALC2/2016** | Party Name: FCI OEN CONNECTORS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00153/AM17/ | RLA File :10/24/040/00014/AM17/ | Lic.No/Date:1010059496 31.05.2016 | **Action by :** MeitY |

**Decision:** The Committee considered the case as per agenda and noted that MeitY was reminded for expediting the comments on 28.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

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| 6 | **Case No.:2/12/81-ALC2/2016** | Party Name: FCI OEN CONNECTORS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00219/AM17/ | RLA File :10/24/040/00025/AM17/ | Lic.No/Date:1010059524 01.07.2016 | **Action by :** MeitY |

**Decision:** The Committee considered the case as per agenda and noted that MeitY was reminded for expediting the comments on 28.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.
The case stands deferred.

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| 7 | **Case No.:61/12/81-ALC2/2018** | Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00699/AM19/ | RLA File :32/24/040/00007/AM17/ | Lic.No/Date:3210077929 13.07.2016 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

| Sl. No. | ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 1 | 78011000 | Lead Ingots 99.97 % Purity (Min) | 1000.000 MT | 78019920 | Lead Ingots (with 98% purity) | As applied inclusive of 2% wastage on net content of Lead in import and export |
| 2 | 78019990 | Lead Calcium Alloy | 1000.000 MT | | | |
| 3 | 78019100 | Lead Antimoy Alloy | 500.000 MT | | | |

**Note:**

1. **Percentage of lead in import is 98%.**
2. **The applicant should import relevant item only.**
3. **Wastage for Export Product at Sr. No. 2 & 3 has be allowed as applied 1.02 Kg/Kg taking cue from SION C1960)**

RA concerned may take suitable consequential action accordingly.



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| | **Case No.:185/14/81-ALC2/2018** | Party Name: ELECTRO FIBRES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/00903/AM19/ | RLA File :07/24/040/00240/AM17/ | Lic.No/Date:0710110631 10.11.2016 | **Action by :** RA |
| 8 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2019 followed by reminders on 15.10.2019 & 27.12.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore.<br><br>RA may take consequential action accordingly. | | | |

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| | **Case No.:351/14/81-ALC2/2018** | Party Name: ELECTRO FIBRES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/01069/AM19/ | RLA File :07/24/040/00348/AM17/ | Lic.No/Date:0710110983 18.01.2017 | **Action by :** RA |
| 9 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019 followed by reminders on 06.11.2019 & 27.12.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore.<br><br>RA may take consequential action accordingly. | | | |

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| | **Case No.:53/14/81-ALC2/2018** | Party Name: AMC COOKWARE (INDIA) PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00771/AM19/ | RLA File :07/24/040/00062/AM18/ | Lic.No/Date:0710111702 31.05.2017 | **Action by :** MSME |
| 10 | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME for examination of the case on 22.11.2019 followed by a reminder on 02.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br>The case stands deferred. | | | |

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| | **Case No.:35/17/81-ALC2/2017** | Party Name: R.R.KABEL LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00345/AM18/ | RLA File :03/95/040/00815/AM16/ | Lic.No/Date:0310815094 09.08.2017 | **Action by :** Applicant |
| 11 | **Decision:** The Committee considered the case as per agenda. The applicant's representative informed during personal hearing in M. No. 17/81 dated 27.11.2019 that they have requested to RA, Mumbai for amendment in the AA and will apply for ratification after receiving amendment. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for requisite information.<br>The case stands deferred. | | | |



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| | **Case No.:71/14/81-ALC2/2018** | Party Name: IHITA ENGINEERING SERVICES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/00789/AM19/ | RLA File :04/24/040/00118/AM18/ | Lic.No/Date:0410163691 13.11.2017 | **Action by :** RA |
| 12 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019 followed by reminders on 06.11.2019 & 03.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai.<br><br>RA may take consequential action accordingly. | | | |

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| | **Case No.:72/14/81-ALC2/2018** | Party Name: PANASONIC APPLIANCES INDIA CO. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/00790/AM19/ | RLA File :04/24/040/00160/AM18/ | Lic.No/Date:0410163695 14.11.2017 | **Action by :** RA |
| 13 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019 followed by reminders on 06.11.2019 & 27.12.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai.<br><br>RA may take consequential action accordingly. | | | |

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| | **Case No.:358/14/81-ALC2/2018** | Party Name: ABB INDIA LIMITED. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/01076/AM19/ | RLA File :07/24/040/00289/AM18/ | Lic.No/Date:0710112738 24.01.2018 | **Action by :** Applicant |
| 14 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 23.12.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:75/5/81-ALC2/2018** | Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00283/AM19/ | RLA File :07/24/040/00342/AM18/ | Lic.No/Date:0710113376 01.06.2018 | **Action by :** Applicant |
| 15 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.02.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |



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| | **Case No.:74/5/81-ALC2/2018** | Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 16 | HQ File :01/81/050/00282/AM19/ | RLA File :07/24/040/00333/AM18/ | Lic.No/Date:0710113408 07.06.2018 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.02.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:99/8/81-ALC2/2018** | Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/00481/AM19/ | RLA File :07/24/040/00123/AM19/ | Lic.No/Date:0710113703 08.08.2018 | **Action by :** RA |
| 17 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 16.08.2019 followed by reminders on 01.10.2019 & 02.01.2020. The applicant vide email dated 16.01.2020 requested the time till 25.01.2020 to furnish the reply. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Bangalore.<br>RA may take consequential action accordingly. | | | |

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| | **Case No.:143/14/81-ALC2/2018** | Party Name: EMMVEE PHOTOVOLTAIC POWER PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00861/AM19/ | RLA File :07/24/040/00130/AM19/ | Lic.No/Date:0710113785 30.08.2018 | **Action by :** Applicant |
| 18 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 24.12.2019. The applicant vide email dated 24.12.2019 informed that they had sent the reply of deficiency letter on 16.11.2019 by speed post. However, the applicant was again reminded on 28.02.2020 to furnish the reply as no information was received in the section. Hence, the Committee decided to wait for the applicant's reply.<br><br>The case stands deferred. | | | |

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| | **Case No.:19/10/81-ALC2/2018** | Party Name: VEDANTA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/00500/AM19/ | RLA File :03/95/040/00506/AM19/ | Lic.No/Date:0310823651 07.09.2018 | **Action by :** RA |
| 19 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by reminders on 19.11.2019 & 06.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.<br>RA may take consequential action accordingly. | | | |



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| 20 | **Case No.:50/12/81-ALC2/2018** | Party Name: PARKER HANNIFIN INDIA PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00688/AM19/ | RLA File :04/24/040/00130/AM19/ | Lic.No/Date:0410164717 26.09.2018 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that the firm's reply was referred to MSME on 03.01.2020. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |
| 21 | **Case No.:56/12/81-ALC2/2018** | Party Name: DEWAN & SONS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/00694/AM19/ | RLA File :29/24/040/00004/AM19/ | Lic.No/Date:2910025374 12.11.2018 | **Action by :** RA |
| | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019 followed by reminders on 01.10.2019 & 02.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to concerned RA.<br><br>RA may take consequential action accordingly. | | | |
| 22 | **Case No.:62/12/81-ALC2/2018** | Party Name: JINDAL FITTINGS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Withdrawn** |
| | HQ File :01/81/050/00700/AM19/ | RLA File :05/23/040/00357/AM19/ | Lic.No/Date:0510408454 19.11.2018 | **Action by :** RA |
| | **Decision:** The Committee considered the case as per agenda and the applicant's representatives informed during personal hearing that the above AA has been regularized. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi.<br><br>The case is withdrawn. | | | |
| 23 | **Case No.:8/13/81-ALC2/2018** | Party Name: MAN INDUSTRIES (INDIA) LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00716/AM19/ | RLA File :03/95/040/00916/AM19/ | Lic.No/Date:0310825719 18.12.2018 | **Action by :** Section |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant was called for **personal hearing** to explain the case before Norms Committee. However, nobody was appeared for PH on behalf of the applicant and the applicant vide email dated 27.02.2020 requested for PH in the month of April, 2020. Therefore, the Committee decided to give another date for PH in the month of April 2020.<br><br>The case stands deferred. | | | |

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| 24 | **Case No.:47/14/81-ALC2/2019** | Party Name: EFD INDUCTION PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00145/AM20/ | RLA File :07/24/040/00246/AM19/ | Lic.No/Date:0710114437 22.01.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/5/2020-IPHW-MeitY dated 27.02.2020. (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 25 | **Case No.:41/2/81-ALC2/2019** | Party Name: DIAMOND ENGINEERING | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Withdrawn** |
| | HQ File :01/81/050/01127/AM19/ | RLA File :04/24/040/00231/AM19/ | Lic.No/Date:0410165165 04.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant vide email dated 21.01.2020 informed that they have **surrendered** the AA to RA, Chennai for cancellation due to non-import. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Chennai.<br><br>The case is withdrawn. | | | |

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| 26 | **Case No.:289/14/81-ALC2/2018** | Party Name: R R KABEL LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/01007/AM19 | RLA File :03/95/040/01148/AM19/ | Lic.No/Date:0310827010 13.02.2019 | **Action by :** Consultant (TEC-3) |
| | **Decision:** The Committee considered the case as per agenda and noted that the case has been again referred to Consultant (TEC-3) on 04.03.2020 for examination & comments.<br><br>The case stands deferred. | | | |

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| 27 | **Case No.:43/2/81-ALC2/2019** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/01129/AM19/ | RLA File :04/24/040/00240/AM19/ | Lic.No/Date:0410165215 14.02.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:79/2/81-ALC2/2019** | Party Name: BELDEN INDIA PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/01165/AM19/ | RLA File :31/83/040/00188/AM19/ | Lic.No/Date:3110067347 11.03.2019 | **Action by :** Applicant |
| 28 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:74/2/81-ALC2/2019** | Party Name: USHA INDUSTRIAL CORPORATION. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/01160/AM19/ | RLA File :08/24/040/00406/AM19/ | Lic.No/Date:0810144757 12.03.2019 | **Action by :** Applicant |
| 29 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:63/2/81-ALC2/2019** | Party Name: ANAND ARC LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/01149/AM19/ | RLA File :03/94/040/01086/AM19/ | Lic.No/Date:0310827662 13.03.2019 | |
| 30 | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47014/52/2019-TSW dated 30.01.2020. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:1/2/81-ALC2/2019** | Party Name: GRAVITA INDIA LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00001/AM20/ | RLA File :13/24/040/00139/AM19/ | Lic.No/Date:1310049241 27.03.2019 | **Action by :** Applicant |
| 31 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:5/2/81-ALC2/2019** | Party Name: ARMOR PLAST LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00005/AM20/ | RLA File :07/24/040/00312/AM19/ | Lic.No/Date:0710114736 01.04.2019 | |

32 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 25.02.2020 given by Consultant (TEC-3) as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|
| 73042200 | Articles Made of Stainless Steel **Tubes** (Net Content of Import item in Export Product 2580.95) | 2580.950 KG | 73069090 | 17-7PH Stainless Steel Tubing | 1.02 Kgs/Kg content in the export product |

**Note:**

1. **The words "Tubes" may be added in the description of the export item.**
2. **The grade & diameter of SS to match in import and export product.**

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:16/2/81-ALC2/2019** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00016/AM20/ | RLA File :03/95/040/01250/AM19/ | Lic.No/Date:0310828254 10.04.2019 | **Action by :** Applicant |

33 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

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| | **Case No.:24/3/81-ALC2/2019** | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00044/AM20/ | RLA File :04/24/040/00291/AM19/ | Lic.No/Date:0410165528 30.04.2019 | **Action by :** DPIIT |

34 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 12.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.

The case stands deferred.

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| | **Case No.:4/5/81-ALC2/2019** | Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00053/AM20/ | RLA File :03/95/040/00101/AM20/ | Lic.No/Date:0310828823 07.05.2019 | |

35 **Decision:** The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 10.01.2020 for examination. However, no comments are being furnished by DPIIT. Hence, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 73044100 | Stainless Steel seamless Tubes/Pipes (Cold Finish) of Relevant Grade | 370.370 MT | 1 | 73049000 | Seamless Stainless Steel Tubes/Pipes (Hot Finished) (OD not less than 42 mm) of Relevant Grade | Allowed 10% wastage |
| | | | 2 | 84559000 | Pilger Die (Consumables) | As applied with value restricted upto 5% of FOB |
| | | | 3 | 84559000 | Mandrels (Consumables) | |

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:46/5/81-ALC2/2019** | Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Rejected** |
| | HQ File :01/81/050/00095/AM20/ | RLA File :04/24/040/00023/AM20/ | Lic.No/Date:0410165668 31.05.2019 | **Action by :** RA |

36 **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by DHI was sent to the applicant on 01.10.2019 followed by reminders on 08.11.2019 & 02.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai.

RA concerned may take consequential action accordingly.

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| | **Case No.:2/14/81-ALC2/2019** | Party Name: BELDEN INDIA PVT.LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00100/AM20/ | RLA File :31/83/040/00038/AM20/ | Lic.No/Date:3110067437 03.06.2019 | **Action by :** Applicant |

37 **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by DHI was sent to the applicant on 22.01.2020 by speed post. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.

The case stands deferred.

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| | **Case No.:3/14/81-ALC2/2019** | Party Name: DEWAN & SONS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00101/AM20/ | RLA File :29/24/040/00007/AM20/ | Lic.No/Date:2910025405 04.06.2019 | **Action by :** Applicant |
| 38 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:10/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00108/AM20/ | RLA File :34/24/040/00066/AM20/ | Lic.No/Date:3410045194 06.06.2019 | **Action by :** Applicant |
| 39 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:7/14/81-ALC2/2019** | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00105/AM20/ | RLA File :04/24/040/00056/AM20/ | Lic.No/Date:0410165686 06.06.2019 | **Action by :** Applicant |
| 40 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:5/14/81-ALC2/2019** | Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00103/AM20/ | RLA File :04/24/040/00043/AM20/ | Lic.No/Date:0410165683 06.06.2019 | **Action by :** Applicant |
| 41 | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by DHI & Consultant (TEC-1) was sent to the applicant on 08.11.2019 followed by a reminder on 02.01.2020. However, no reply has been received yet. Hence, the Committee decided to remind again the applicant.<br><br>The case stands deferred. | | | |



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| 42 | **Case No.:14/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00112/AM20/ | RLA File :34/24/040/00068/AM20/ | Lic.No/Date:3410045197 07.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| 43 | **Case No.:13/14/81-ALC2/2019** | Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00111/AM20/ | RLA File :02/24/040/00033/AM20/ | Lic.No/Date:0210209231 07.06.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expending the comments.<br><br>The case stands deferred. | | | |

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| 44 | **Case No.:8/14/81-ALC2/2019** | Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00106/AM20/ | RLA File :03/95/040/00042/AM20/ | Lic.No/Date:0310829465 07.06.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 06.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expending the comments.<br><br>The case stands deferred. | | | |

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| 45 | **Case No.:9/14/81-ALC2/2019** | Party Name: RAM RATNA WIRES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00107/AM20/ | RLA File :03/95/040/00994/AM19/ | Lic.No/Date:0310829473 07.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 46 | **Case No.:21/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00119/AM20/ | RLA File :34/24/040/00086/AM20/ | Lic.No/Date:3410045203 12.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| 47 | **Case No.:22/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00120/AM20/ | RLA File :34/24/040/00085/AM20/ | Lic.No/Date:3410045204 12.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| 48 | **Case No.:19/14/81-ALC2/2019** | Party Name: RAJHANS METALS PVT. LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00117/AM20/ | RLA File :24/24/040/00008/AM20/ | Lic.No/Date:2410042779 12.06.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 18.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 49 | **Case No.:29/14/81-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00127/AM20/ | RLA File :34/24/040/00092/AM20/ | Lic.No/Date:3410045211 14.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 50 | **Case No.:30/14/81-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00128/AM20/ | RLA File :34/24/040/00093/AM20/ | Lic.No/Date:3410045212 14.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br>The case stands deferred. | | | |

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| 51 | **Case No.:28/14/81-ALC2/2019** | Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00126/AM20/ | RLA File :05/24/040/00153/AM20/ | Lic.No/Date:0510410945 14.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br>The case stands deferred. | | | |

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| 52 | **Case No.:27/14/81-ALC2/2019** | Party Name: TRINITY PLAST | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00125/AM20/ | RLA File :03/95/040/00249/AM20/ | Lic.No/Date:0310829646 14.06.2019 | **Action by :** Study group |
| | **Decision:** The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.<br>The case stands deferred. | | | |

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| 53 | **Case No.:33/14/81-ALC2/2019** | Party Name: DIAMOND METAL SCREENS (P) LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00131/AM20/ | RLA File :65/24/040/00001/AM20/ | Lic.No/Date:6510000028 18.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/19/2020-TSW dated 27.02.2020:<br>1. Sl. No. 11 & 12 of the Standard Deficiency Format.<br>2. Area of perforated Aluminum Sheets to be exported and Aluminum Sheets/Coils proposed for import.<br>The case stands deferred. | | | |

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| 54 | **Case No.:35/14/81-ALC2/2019** | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00133/AM20/ | RLA File :04/24/040/00045/AM20/ | Lic.No/Date:0410165740 19.06.2019 | **Action by :** DPIIT |

**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was referred to DPIIT on 26.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

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| 55 | **Case No.:36/14/81-ALC2/2019** | Party Name: JAIN METAL ROLLING MILLS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00134/AM20/ | RLA File :04/24/040/00013/AM20/ | Lic.No/Date:0410165741 20.06.2019 | **Action by :** Applicant |

**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of the representative of MSME:

1. Certificate of analysis of import item to be submitted.

The case stands deferred.

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| 56 | **Case No.:37/14/81-ALC2/2019** | Party Name: JAIN METAL ROLLING MILLS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00135/AM20/ | RLA File :04/24/040/00015/AM20/ | Lic.No/Date:0410165742 20.06.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|
| 78010010 | Lead Ingots - Lead Content - 99.97% To account for 1999400 Kgs. of lead within the Export Product. | 2000000.000 Kg | 85481020 | Lead Battery Waste as per ISRI Code word –Rains Lead Content - 58% | 3997950 Kg inclusive of 5.62% wastage |
| 78011000 | Lead Alloy - Lead Content - 98% (To account for 196000 Kgs. of lead within the Export Product) | 200000.000 Kg | 28362010 | Disodium carbonate, dense | 1.02 Kgs/Kg content in the export product |

**Note: The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:40/14/81-ALC2/2019** | Party Name: HONYLITE PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00138/AM20/ | RLA File :05/23/040/00119/AM20/ | Lic.No/Date:0510411013 21.06.2019 | **Action by :** Applicant |
| 57 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:44/14/81-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00142/AM20/ | RLA File :34/24/040/00104/AM20/ | Lic.No/Date:3410045227 24.06.2019 | **Action by :** Applicant |
| 58 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:52/14/81-ALC2/2019** | Party Name: SHREE CABLES AND CONDUCTORS PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00150/AM20/ | RLA File :11/24/040/00004/AM20/ | Lic.No/Date:1110028604 25.06.2019 | **Action by :** Applicant |
| 59 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:46/14/81-ALC2/2019** | Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00144/AM20/ | RLA File :03/94/040/00237/AM20/ | Lic.No/Date:0310829921 26.06.2019 | **Action by :** Applicant |
| 60 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:48/14/81-ALC2/2019** | Party Name: JANS COPPER PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 61 | HQ File :01/81/050/00146/AM20/ | RLA File :03/94/040/01012/AM19/ | Lic.No/Date:0310829929 26.06.2019 | **Action by :** DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was referred to DPIIT on 03.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:49/14/81-ALC2/2019** | Party Name: METALLOYS RECYCLING LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| 62 | HQ File :01/81/050/00147/AM20/ | RLA File :03/95/040/01292/AM19/ | Lic.No/Date:0310829944 26.06.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.03.2020 given by Consultant (SKB). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:51/14/81-ALC2/2019** | Party Name: STORK FERRO AND MINERAL INDUSTRIES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 63 | HQ File :01/81/050/00149/AM20/ | RLA File :05/24/040/00184/AM20/ | Lic.No/Date:0510411068 27.06.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 03.02.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:58/14/81-ALC2/2019** | Party Name: RAJ METAL INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00156/AM20/ | RLA File :02/24/040/00054/AM20/ | Lic.No/Date:0210209298 03.07.2019 | **Action by :** Applicant |
| 64 | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of representative of MSME:<br><br>1. Percentage of lead in import items.<br>2. Manufacturing process with step-wise wastage.<br><br>The case stands deferred. | | | |



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| 65 | **Case No.:55/14/81-ALC2/2019** | Party Name: RAYCHEM RPG PVT LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00153/AM20/ | RLA File :03/95/040/00313/AM20/ | Lic.No/Date:0310830050 03.07.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 25.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| 66 | **Case No.:57/14/81-ALC2/2019** | Party Name: PATEL TECHNOMATION PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00155/AM20/ | RLA File :03/95/040/00311/AM20/ | Lic.No/Date:0310830065 04.07.2019 | **Action by :** Section |
| | **Decision:** The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for the examination.<br><br>The case stands deferred. | | | |

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| 67 | **Case No.:64/14/81-ALC2/2019** | Party Name: DYNAMIC CABLES PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00162/AM20/ | RLA File :13/24/040/00156/AM20/ | Lic.No/Date:1310049348 05.07.2019 | **Action by :** DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was referred to DPIIT on 26.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| 68 | **Case No.:60/14/81-ALC2/2019** | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00158/AM20/ | RLA File :07/24/040/00065/AM20/ | Lic.No/Date:0710115133 05.07.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and Consultant (TEC-3) advised to seek following information from the applicant, as asked during personal hearing with respect to similar cases in M. No. 21/81 dated 22.01.2020:<br><br>1. Quantity of raw materials with dimensions.<br>2. Calculation of raw material for manufacturing product.<br>3. Specific use of each import items.<br><br>The case stands deferred. | | | |

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| | **Case No.:65/14/81-ALC2/2019** | Party Name: DC AUTO PARTS PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00163/AM20/ | RLA File :07/24/040/00070/AM20/ | Lic.No/Date:0710115147 09.07.2019 | **Action by :** Applicant |
| 69 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:66/14/81-ALC2/2019** | Party Name: STANCORP | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00164/AM20/ | RLA File :03/95/040/00128/AM20/ | Lic.No/Date:0310830212 10.07.2019 | **Action by :** Applicant |
| 70 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:73/14/81-ALC2/2019** | Party Name: GUJARAT INFRAPIPES PVT.LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00171/AM20/ | RLA File :34/24/040/00094/AM20/ | Lic.No/Date:3410045279 11.07.2019 | **Action by :** Applicant |
| 71 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:68/14/81-ALC2/2019** | Party Name: JINDAL SAW LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00166/AM20/ | RLA File :05/23/040/00147/AM20/ | Lic.No/Date:0510411234 11.07.2019 | |
| 72 | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 73 | **Case No.:72/14/81-ALC2/2019** | Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00170/AM20/ | RLA File :05/24/040/00219/AM20/ | Lic.No/Date:0510411242 12.07.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (SKB):<br><br>1. Weight of each set (Sl. No. 1 to 7) indicated in the item of export?<br>2. Weight of the quantity of items in number.<br>3. Manufacturing process of each set.<br>4. Drawing/photograph of each set.<br>5. Justification of 5% wastage asked for manufacturing of each set.<br><br>The case stands deferred. | | | |

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| 74 | **Case No.:74/14/81-ALC2/2019** | Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00172/AM20 | RLA File :03/94/040/00248/AM20/ | Lic.No/Date:0310830300 15.07.2019 | **Action by :** Consultant (TEC-3) |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-3) on 03.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| 75 | **Case No.:76/14/81-ALC2/2019** | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00174/AM20/ | RLA File :03/94/040/00285/AM20/ | Lic.No/Date:0310830344 16.07.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| 76 | **Case No.:75/14/81-ALC2/2019** | Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00173/AM20/ | RLA File :03/94/040/00219/AM20/ | Lic.No/Date:0310830319 16.07.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.<br>The case stands deferred. | | | |



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| | **Case No.:77/14/81-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00175/AM20/ | RLA File :34/24/040/00128/AM20/ | Lic.No/Date:3410045293 17.07.2019 | **Action by :** Applicant |
| 77 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:81/14/81-ALC2/2019** | Party Name: HORIZON CHUTES PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00179/AM20/ | RLA File :31/83/040/00065/AM20/ | Lic.No/Date:3110067482 23.07.2019 | **Action by :** Applicant |
| 78 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:83/14/81-ALC2/2019** | Party Name: RAJHANS METALS PVT. LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00181/AM20/ | RLA File :24/24/040/00020/AM20/ | Lic.No/Date:2410042826 23.07.2019 | |

79 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 2410042282 dated 03.10.2017 in M. No. 18/81 dated 21.11.2017 as per written comments given by MSME as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|
| 74072110 | Brass Extruded Solid Sections Including Bars And Rods - Extruded Brass Bars (Solid) | 250000.000 Kg | 74040012 | Copper Scrap (Clove/Cobra/ Berry/ Candy) Grade As Per ISRI Specification | 1.06 Kgs/Kg content in the export product taking clue from **SION C-1167** |
| | | | 79011200 | Zinc Ingots | 1.02 Kgs/Kg content in the export product taking clue from **SION C-1167** |

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:82/14/81-ALC2/2019** | Party Name: VINEY CORPORATION LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00180/AM20/ | RLA File :05/24/040/00182/AM20/ | Lic.No/Date:0510411328 23.07.2019 | **Action by :** Applicant |
| 80 | **Decision:** The Committee considered the case as per agenda and noted that MeitY has sought following information from the applicant on 07.01.2020 followed by a reminder on 27.02.2020:<br>1. Detail of export product i.e. design, drawing, calculation etc.<br>2. Net quantity of import item required for manufacturing of one unit of export product for each product separately (with Calculation).<br>3. Wastage claimed in manufacturing process.<br>4. Justification of wastage.<br>The Committee decided to wait for the comments/reply. The case stands deferred. | | | |

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| | **Case No.:80/14/81-ALC2/2019** | Party Name: WORTHY ENGINEERING | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 81 | HQ File :01/81/050/00178/AM20/ | RLA File :07/24/040/00092/AM20/ | Lic.No/Date:0710115198 23.07.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred. | | | |

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| | **Case No.:84/14/81-ALC2/2019** | Party Name: WELSPUN CORP LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00182/AM20/ | RLA File :34/24/040/00117/AM20/ | Lic.No/Date:3410045309 24.07.2019 | |

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**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3) as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|
| 73061929 | Non Alloy Steel ERW Pipe of API Grade | 10000.000 MT | 72083790 | Non Alloy Steel HR Coils/Plates of API Grade width of 600mm or more & thickness of 4.75mm or more but not exceeding 10mm) | 1.07 MT/MT content of steel in export item 1 |
| 73061929 | Alloy Steel ERW Pipe of API Grade | 10000.000 MT | 72253090 | Alloy Steel HR Coils/Plates of API Grade (width of 600mmg or more) | 1.07 MT/MT content of steel in export item 2 |

**Note: Grade & thickness of steel to match in import & export item.**

RA concerned may take suitable consequential action accordingly.

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| 83 | **Case No.:86/14/81-ALC2/2019** | Party Name: GALA PRECISION ENGINEERING PVT LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00184/AM20/ | RLA File :03/94/040/00326/AM20/ | Lic.No/Date:0310830588 25.07.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/12/2019-TSW dated 21.02.2020. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 84 | **Case No.:87/14/81-ALC2/2019** | Party Name: JINDAL SAW LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00185/AM20/ | RLA File :05/23/040/00162/AM20/ | Lic.No/Date:0510411348 25.07.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Break up of LSAW, Seamless & riser pipes.<br>2. Coating thickness of each layer for all types of pipes.<br>3. Surface area of pipes to be coated for all type of pipes.<br><br>The case stands deferred. | | | |

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| 85 | **Case No.:85/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00183/AM20 | RLA File :03/95/040/00418/AM20/ | Lic.No/Date:0310830578 25.07.2019 | **Action by :** Consultant (TEC-3) |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 11.10.2019 followed by a reminder on 02.03.2020. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.<br>The case stands deferred. | | | |

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| 86 | **Case No.:88/14/81-ALC2/2019** | Party Name: UNIVERSAL FLEXIBLES PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00186/AM20/ | RLA File :07/24/040/00090/AM20/ | Lic.No/Date:0710115218 26.07.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br>The case stands deferred. | | | |



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| | **Case No.:89/14/81-ALC2/2019** | Party Name: GRUNER INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00187/AM20/ | RLA File :05/23/040/00161/AM20/ | Lic.No/Date:0510411387 29.07.2019 | **Action by :** Applicant |
| 87 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:90/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00188/AM20/ | RLA File :03/95/040/00440/AM20/ | Lic.No/Date:0310830685 30.07.2019 | |
| 88 | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:92/14/81-ALC2/2019** | Party Name: KNEST MANUFACTURERS LLP | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00190/AM20/ | RLA File :31/82/040/00035/AM20/ | Lic.No/Date:3110067488 31.07.2019 | **Action by :** Applicant |
| 89 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:91/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00189/AM20/ | RLA File :03/95/040/00452/AM20/ | Lic.No/Date:0310830723 31.07.2019 | |
| 90 | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.03.2020 given by Consultant (TEC-3). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| 91 | **Case No.:93/14/81-ALC2/2019** | Party Name: ULTRA ENGINEERS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00191/AM20/ | RLA File :31/83/040/00071/AM20/ | Lic.No/Date:3110067489 31.07.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br>The case stands deferred. | | | |

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| 92 | **Case No.:95/14/81-ALC2/2019** | Party Name: METAL CARE ALLOYS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00193/AM20/ | RLA File :03/95/040/00400/AM20/ | Lic.No/Date:0310830743 01.08.2019 | **Action by :** Section |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of the application has been received. Hence, the Committee decided to refer the case to Consultant (TEC-3) for examination & comments.<br>The case stands deferred. | | | |

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| 93 | **Case No.:97/14/81-ALC2/2019** | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00195/AM20/ | RLA File :11/24/040/00005/AM20/ | Lic.No/Date:1110028609 02.08.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.<br>The case stands deferred. | | | |

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| 94 | **Case No.:96/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00194/AM20/ | RLA File :03/94/040/00342/AM20/ | Lic.No/Date:0310830785 05.08.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.03.2020 given by Consultant (TEC-3) as under:

| Sl. No. | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|
| 1 | 74081190 | Copper Wire Rod : 8 mm Dia | Net + 1% wastage |
| 2 | 76011010 | Primary Unalloyed Alluminium Ingots/Sow/T-Bars | Net + 1% wastage |
| 3 | 39011090 | XLPE Compound | Net + 2.5% wastage |
| 4 | 39019090 | Semi Conducting Compound | Net + 2.5% wastage |

RA concerned may take suitable consequential action accordingly.

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| 95 | **Case No.:100/14/81-ALC2/2019** | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00198/AM20/ | RLA File :11/24/040/00006/AM20/ | Lic.No/Date:1110028610 05.08.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 06.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| 96 | **Case No.:98/14/81-ALC2/2019** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00196/AM20/ | RLA File :03/95/040/00264/AM20/ | Lic.No/Date:0310830802 05.08.2019 | **Action by :** DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was again sent to DPIIT on 10.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.<br><br>The case stands deferred. | | | |

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| 97 | **Case No.:99/14/81-ALC2/2019** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00197/AM20/ | RLA File :03/95/040/00047/AM20/ | Lic.No/Date:0310830803 05.08.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/7/2019-TSW dated 24.01.2020:<br><br>1. Use of Aluminum in Al-Alloy conductors in export items at Sl. No. 1 to 5, 11 to 14 and 16 as no alloying elements are being used.<br>2. Use of Aluminum Coil in the manufacture of Aluminum/Al-Alloy conductors.<br>3. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the export product.<br>4. Net weight per KM of each export product.<br>5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.<br>6. Tabular statement giving total requirement of each raw material, export product wise.<br><br>The case stands deferred. | | | |

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| 98 | **Case No.:101/14/81-ALC2/2019** | Party Name: PRECISION METALS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File | RLA File | Lic.No/Date:0310830840 | **Action by :** |

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| | :01/81/050/00199/AM20/ | :03/95/040/00398/AM20/ | 06.08.2019 | Section |
| | **Decision:** The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of Consultant (TEC-3).<br><br>The case stands deferred. | | | |

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| | **Case No.:102/14/81-ALC2/2019** | Party Name: KEI INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| 99 | HQ File :01/81/050/00200/AM20/ | RLA File :05/23/040/00177/AM20/ | Lic.No/Date:0510411459 07.08.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.03.2020 given by Consultant (TEC-3). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:104/14/81-ALC2/2019** | Party Name: JAIN FGL METAL INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 100 | HQ File :01/81/050/00202/AM20/ | RLA File :04/24/040/00062/AM20/ | Lic.No/Date:0410165947 08.08.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 27.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:107/14/81-ALC2/2019** | Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00205/AM20/ | RLA File :05/23/040/00178/AM20/ | Lic.No/Date:0510411489 09.08.2019 | |
| 101 | **Decision:** The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted its report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.<br><br>The case stands deferred. | | | |

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| | **Case No.:105/14/81-ALC2/2019** | Party Name: UKB ELECTRONICS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 102 | HQ File :01/81/050/00203/AM20/ | RLA File :05/24/040/00272/AM20/ | Lic.No/Date:0510411476 09.08.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and the representative of MeitY | | | |



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informed in meeting that MeitY has sought certain information from the applicant. Therefore, the Committee decided to wait for the reply/comments.

The case stands deferred.

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| 103 | **Case No.:106/14/81-ALC2/2019** | Party Name: VEDANTA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00204/AM20 | RLA File :05/24/040/00265/AM20 | Lic.No/Date:0510411482 09.08.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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| 104 | **Case No.:108/14/81-ALC2/2019** | Party Name: ANGELS ALUMINIUM CORPORATION | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00206/AM20/ | RLA File :03/94/040/00392/AM20/ | Lic.No/Date:0310830950 13.08.2019 | **Action by :** Applicant |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

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| 105 | **Case No.:109/14/81-ALC2/2019** | Party Name: BHARAT WIRE ROPES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00207/AM20/ | RLA File :03/94/040/00368/AM20/ | Lic.No/Date:0310830967 13.08.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 73121020 | Galvanized Non Alloy / Alloy Steel Wire Ropes (All type of Cores) | 95238.100 Kg | 1 | 72139190 | Wire Rod Grade SWRH82B Size 6.5 MM | As per SION C667 |
| | | | 2 | 72139190 | Wire Rod Grade SWRH82B Size 9.0 MM | As per SION C667 |
| | | | 3 | 79011100 | Zinc | 4% of steel wt. to be galvanised |

**Note: Grade of import should match with export.**

RA concerned may take suitable consequential action accordingly.



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| | **Case No.:110/14/81-ALC2/2019** | Party Name: ARMOR PLAST LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00208/AM20/ | RLA File :07/24/040/00111/AM20/ | Lic.No/Date:0710115293 16.08.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3) as under:

| 106 | ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| | 73042200 | Articles Made of Stainless Steel **Tubes** Net Content Of Import Item In Export Product 2016.67 Kgs | 2016.670 Kg | 73069090 | 17-7PH Stainless Steel Tubing Material Supplied Free of Cost By Foreign Buyer As per FTP 4.19 | 1.02 Kgs/Kg content in the export product |

**Note: The grade & diameter of SS to match in import and export product.**

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:113/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00211/AM20 | RLA File :03/94/040/00379/AM20 | Lic.No/Date:0310831068 19.08.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3) as under:

| 107 | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|
| | 1 | 74081190 | Copper Wire Rod : 8 Mm Dia | Net + 1% wastage |
| | 2 | 76011010 | Primary Unalloyed Alluminium Ingots/Sow/T-Bars | Net + 1% wastage |
| | 3 | 39011090 | XLPE Compound | Net + 2.5% wastage |
| | 4 | 39019090 | Semi Conducting Compound | Net + 2.5% wastage |
| | 5 | 39042110 | PVC Resin | Net + 1% wastage |
| | 6 | 29173200 | Plasticiser (DOP) | Net + 1% wastage |
| | 7 | 39081090 | Nylon Pa 12 | Net + 1% wastage |
| | 8 | 40027000 | Epdm | Net + 1% wastage |
| | 9 | 38029019 | Calcined Clay | Net + 1% wastage |
| | 10 | 39013000 | EVA Co-Polymer | Net + 1% wastage |
| | 11 | 28183000 | Aluminium Hydroxide | Net + 1% wastage |
| | 12 | 39019090 | Polymers Of Ethylene | Net + 1% wastage |

**Note: The applicant should import same type/grade of polymer as used in the export product.**

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:111/14/81-ALC2/2019** | Party Name: PARAM INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00209/AM20/ | RLA File :03/95/040/00512/AM20/ | Lic.No/Date:0310831052 19.08.2019 | **Action by :** Applicant |
| 108 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:112/14/81-ALC2/2019** | Party Name: PARAM INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00210/AM20/ | RLA File :03/95/040/00511/AM20/ | Lic.No/Date:0310831055 19.08.2019 | **Action by :** Applicant |
| 109 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:115/14/81-ALC2/2019** | Party Name: AIRMASTER TAPE INDUSTRIES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00213/AM20/ | RLA File :04/24/040/00086/AM20/ | Lic.No/Date:0410165978 20.08.2019 | **Action by :** Applicant |
| 110 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:116/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00214/AM20 | RLA File :34/24/040/00161/AM20 | Lic.No/Date:3410045379 20.08.2019 | |

111 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3) as under:

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
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| 76141000 | ACSR/AW Conductor Net Content: (1) Aluminium Ingot 21.985 MT (2) Aluminium Ingot : 0.933 MT (2) Patented High Carbon Steel Wire 7.879 Total weight 30.797MT | 74.830 Kilometer | 1 | 76011010 | Aluminium Ingots | Net + 2% wastage |
| | | | 2 | 72279090 | High Carbon Steel Wire Rod of relevant grade | 1.02Kgs/Kg content in the export product |
| | | | 3 | 76011010 | Aluminium Ingots | Net + 2% wastage |

**Note:**

1. **The description of import item at Sl. No. 2 may be amended as "High Carbon Steel Wire Rod of relevant grade".**
2. **Export product will contain Aluminium claded steel wire.**

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:121/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00219/AM20 | RLA File :34/24/040/00162/AM20 | Lic.No/Date:3410045382 21.08.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3) as under:

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| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|
| 73121030 | Galvanised Steel Stranded Wire ( GSW) Net content : Galvanised High Carbon Steel Wire of a thickness of 18SWG and below 209.470MT | 450.000 Kilometer | 72172010 | Galvanised High Carbon steel Wire of a thickness of 18 SWG and below | As applied with 1% wastage |

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:120/14/81-ALC2/2019** | Party Name: K J V ALLOYS CONDUCTORS PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 113 | HQ File :01/81/050/00218/AM20/ | RLA File :50/24/040/00006/AM20/ | Lic.No/Date:5010002551 21.08.2019 | **Action by :** Applicant |

**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.

The case stands deferred.

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| | **Case No.:117/14/81-ALC2/2019** | Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00215/AM20/ | RLA File :07/24/040/00116/AM20/ | Lic.No/Date:0710115311 21.08.2019 | **Action by :** Applicant |
| 114 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:118/14/81-ALC2/2019** | Party Name: TECHNO COAT SYSTEMS (INDIA) | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00216/AM20/ | RLA File :08/24/040/00162/AM20/ | Lic.No/Date:0810146018 21.08.2019 | **Action by :** Applicant |
| 115 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:119/14/81-ALC2/2019** | Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00217/AM20/ | RLA File :03/95/040/00480/AM20/ | Lic.No/Date:0310831123 21.08.2019 | **Action by :** Applicant |
| 116 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:122/14/81-ALC2/2019** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00220/AM20/ | RLA File :03/95/040/00389/AM20/ | Lic.No/Date:0310831209 23.08.2019 | |
| 117 | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/3/2019-TSW dated 21.01.2020. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |



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| | **Case No.:123/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| 118 | HQ File :01/81/050/00221/AM20/ | RLA File :03/95/040/00520/AM20/ | Lic.No/Date:0310831229 26.08.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:125/14/81-ALC2/2019** | Party Name: WAAREE ENERGIES LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00223/AM20/ | RLA File :52/24/040/00027/AM20/ | Lic.No/Date:5210043159 26.08.2019 | **Action by :** Applicant |
| 119 | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):<br><br>1. Calculations of requirement of each raw material with justification.<br><br>The case stands deferred. | | | |

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| | **Case No.:124/14/81-ALC2/2019** | Party Name: GOEL STEELS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00222/AM20/ | RLA File :05/23/040/00207/AM20/ | Lic.No/Date:0510411644 27.08.2019 | |
| 120 | **Decision:** The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted its report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.<br><br>The case stands deferred. | | | |

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| | **Case No.:128/14/81-ALC2/2019** | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00226/AM20/ | RLA File :04/24/040/00085/AM20/ | Lic.No/Date:0410166025 28.08.2019 | **Action by :** Applicant |
| 121 | **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 06.02.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant.<br><br>The case stands deferred. | | | |

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| | **Case No.:126/14/81-ALC2/2019** | Party Name: GANGES INTERNATIONALE (P) LTD., | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00224/AM20/ | RLA File :04/24/040/00090/AM20/ | Lic.No/Date:0410166014 28.08.2019 | **Action by :** Applicant |
| 122 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:127/14/81-ALC2/2019** | Party Name: JINDAL SAW LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| 123 | HQ File :01/81/050/00225/AM20/ | RLA File :05/23/040/00206/AM20/ | Lic.No/Date:0510411659 28.08.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:129/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| 124 | HQ File :01/81/050/00227/AM20/ | RLA File :03/95/040/00548/AM20/ | Lic.No/Date:0310831311 29.08.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (TEC-3). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:131/14/81-ALC2/2019** | Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00229/AM20/ | RLA File :05/23/040/00214/AM20/ | Lic.No/Date:0510411713 02.09.2019 | |

12 5 **Decision:** The Committee considered the case as per agenda and noted that the case was referred to DPIIT but DPIIT suggested to refer the matter to DHI. The representative of DHI desired to study the case and wanted the file to be referred to him. However, the matter was deliberated in meeting and the Committee observed that the import item can be allowed as per GN-4. Therefore, the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authority as under:

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|---|
| 85444920 | HARNESS GEN | 155.000 Number | 1 | 85366990 | CGE6E22H9F-B14-A239 (Connector ) | As per GN-4 |



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| | POWER-PDU Part No: 108164116 | | 2 | 85366990 | CGE6E22H9Z-B14-A239 (Connector ) | As per GN |
| | | | 3 | 85440000 | (R107 95 MM( WIRE 95SQMM) 6107-0894 | As per GN |

RA concerned may take suitable consequential action accordingly.

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| 126 | **Case No.:132/14/81-ALC2/2019** | Party Name: JAIN FGL METAL INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00230/AM20/ | RLA File :05/23/040/00546/AM19/ | Lic.No/Date:0510411714 02.09.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 27.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 127 | **Case No.:134/14/81-ALC2/2019** | Party Name: NUEVOSOL ENERGY PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00232/AM20/ | RLA File :09/24/040/00257/AM20/ | Lic.No/Date:0910067962 03.09.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 128 | **Case No.:135/14/81-ALC2/2019** | Party Name: NUEVOSOL ENERGY PVT LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00233/AM20/ | RLA File :09/24/040/00256/AM20/ | Lic.No/Date:0910067963 03.09.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 129 | **Case No.:137/14/81-ALC2/2019** | Party Name: JINDAL INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00235/AM20/ | RLA File :02/24/040/00089/AM20/ | Lic.No/Date:0210209422 06.09.2019 | |

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| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 04.03.2020 given by Consultant (SKB). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. |

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| | **Case No.:138/14/81-ALC2/2019** | Party Name: JINDAL SAW LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00236/AM20/ | RLA File :05/23/040/00221/AM20/ | Lic.No/Date:0510411774 06.09.2019 | **Action by :** TEC-3 |
| 130 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 13.12.2019. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:136/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00234/AM20/ | RLA File :03/95/040/00556/AM20/ | Lic.No/Date:0310831395 06.09.2019 | **Action by :** TEC-3 |
| 131 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 25.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:140/14/81-ALC2/2019** | Party Name: WELSPUN CORP LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00238/AM20/ | RLA File :34/24/040/00166/AM20/ | Lic.No/Date:3410045427 09.09.2019 | **Action by :** TEC-3 |
| 132 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 11.10.2019 followed by a reminder on 02.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:141/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 133 | HQ File :01/81/050/00239/AM20/ | RLA File :03/94/040/00450/AM20/ | Lic.No/Date:0310831497 12.09.2019 | **Action by :** TEC-3 |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was | | | |



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| | sent to Consultant (TEC-3) for examination of the case on 11.10.2019 followed by a reminder on 02.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. |

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| | **Case No.:142/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00240/AM20/ | RLA File :03/95/040/00584/AM20/ | Lic.No/Date:0310831527 13.09.2019 | **Action by :** TEC-3 |
| 134 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:150/14/81-ALC2/2019** | Party Name: WELSPUN CORP LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00248/AM20/ | RLA File :34/24/040/00165/AM20/ | Lic.No/Date:3410045461 19.09.2019 | **Action by :** TEC-3 |
| 135 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 11.10.2019 followed by a reminder on 02.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:156/14/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00254/AM20/ | RLA File :03/94/040/00481/AM20/ | Lic.No/Date:0310831709 23.09.2019 | **Action by :** TEC-3 |
| 136 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 11.10.2019 followed by a reminder on 02.03.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| 137 | **Case No.:158/14/81-ALC2/2019** | Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00256/AM20/ | RLA File :05/23/040/00244/AM20/ | Lic.No/Date:0510411905 23.09.2019 | |

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| | **Decision:** The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted its report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.<br><br>The case stands deferred. |

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| 138 | **Case No.:161/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00259/AM20/ | RLA File :03/95/040/00636/AM20/ | Lic.No/Date:0310831823 26.09.2019 | **Action by :** TEC-3 |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. | | | |

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| 139 | **Case No.:169/14/81-ALC2/2019** | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00267/AM20/ | RLA File :03/94/040/00513/AM20/ | Lic.No/Date:0310831977 03.10.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 08.01.2020 for examination of the case. Hoverer, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.<br><br>The case stands deferred. | | | |

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| 140 | **Case No.:170/14/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00268/AM20/ | RLA File :03/95/040/00683/AM20/ | Lic.No/Date:0310832082 07.10.2019 | **Action by :** TEC-3 |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. | | | |

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| 141 | **Case No.:1/20/81-ALC2/2019** | Party Name: NORDEX INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File | RLA File | Lic.No/Date:0710115856 | **Action by :** |



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| | :01/81/050/00353/AM20/ | :07/24/040/00216/AM20/ | 13.12.2019 | Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:3/20/81-ALC2/2019** | Party Name: ENGINEERS INDIA | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00355/AM20/ | RLA File :05/23/040/00341/AM20/ | Lic.No/Date:0510412919 16.12.2019 | **Action by :** Applicant |
| 142 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:2/20/81-ALC2/2019** | Party Name: METALLOYS RECYCLING LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| 143 | HQ File :01/81/050/00354/AM20/ | RLA File :03/95/040/00796/AM20/ | Lic.No/Date:0310833431 16.12.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.03.2020 given by Consultant (SKB). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:4/20/81-ALC2/2019** | Party Name: METALLOYS RECYCLING LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| 144 | HQ File :01/81/050/00356/AM20/ | RLA File :03/95/040/00675/AM20/ | Lic.No/Date:0310833435 16.12.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.03.2020 given by Consultant (SKB). (Copy enclosed).<br><br>RA concerned may take suitable consequential action accordingly. | | | |

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| | **Case No.:5/20/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 145 | HQ File :01/81/050/00357/AM20/ | RLA File :03/95/040/00900/AM20/ | Lic.No/Date:0310833440 16.12.2019 | **Action by :** TEC-3 |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was | | | |



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| | sent to Consultant (TEC-3) on 12.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. |

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| 146 | **Case No.:7/20/81-ALC2/2019** | Party Name: PHOENIX INDUSTRIES PVT. LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00359/AM20/ | RLA File :03/95/040/00081/AM20/ | Lic.No/Date:0310833457 17.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| 147 | **Case No.:6/20/81-ALC2/2019** | Party Name: TECHNO TRAK ENGINEERS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00358/AM20/ | RLA File :31/83/040/00126/AM20/ | Lic.No/Date:3110067630 17.12.2019 | **Action by :** TEC-3 |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 12.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. | | | |

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| 148 | **Case No.:8/20/81-ALC2/2019** | Party Name: RATNAVEER METALS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00360/AM20/ | RLA File :34/24/040/00281/AM20/ | Lic.No/Date:3410045719 18.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| 149 | **Case No.:9/20/81-ALC2/2019** | Party Name: SHERA ENERGY PVT.LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00361/AM20/ | RLA File :13/24/040/00187/AM20/ | Lic.No/Date:1310049480 19.12.2019 | **Action by :** TEC-3 |



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| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 06.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. |

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| 150 | **Case No.:23/20/81-ALC2/2019** | Party Name: AGRAWAL METAL WORKS PVT. LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00375/AM20/ | RLA File :33/24/040/00027/AM20/ | Lic.No/Date:3310030628 20.12.2019 | |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 27.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.<br><br>The case stands deferred. | | | |

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| 151 | **Case No.:10/20/81-ALC2/2019** | Party Name: RAJ METAL INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00362/AM20/ | RLA File :02/24/040/00142/AM20/ | Lic.No/Date:0210209634 20.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME:<br><br>1. Percentage of lead content in import & export items.<br><br>The case stands deferred. | | | |

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| 152 | **Case No.:11/20/81-ALC2/2019** | Party Name: RAJ METAL INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00363/AM20/ | RLA File :02/24/040/00143/AM20/ | Lic.No/Date:0210209635 20.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of MSME:<br><br>1. Percentage of lead content in import & export items.<br><br>The case stands deferred. | | | |

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| 153 | **Case No.:12/20/81-ALC2/2019** | Party Name: WAAREE ENERGIES LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File | RLA File | Lic.No/Date:5210043274 | **Action by :** |



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| | :01/81/050/00364/AM20/ | :52/24/040/00052/AM20/ | 20.12.2019 | Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:13/20/81-ALC2/2019** | Party Name: JAY BHAWANI METAL INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 154 | HQ File :01/81/050/00365/AM20/ | RLA File :03/94/040/00765/AM20/ | Lic.No/Date:0310833602 23.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br>The case stands deferred. | | | |

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| | **Case No.:14/20/81-ALC2/2019** | Party Name: STAIN LAY INDIA PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 155 | HQ File :01/81/050/00366/AM20/ | RLA File :05/24/040/00594/AM20/ | Lic.No/Date:0510413038 23.12.2019 | **Action by :** DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 12.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:18/20/81-ALC2/2019** | Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00370/AM20/ | RLA File :34/24/040/00279/AM20/ | Lic.No/Date:3410045742 24.12.2019 | |
| 156 | **Decision:** The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). The Committee also noted that earlier similar cases were approved @ 1.5% wastage on the recommendation of MoS. Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.6.2019 @ 1.5% wastage on the recommendation of the representative of MoS **with the condition that the thickness and grade of import and export items to match.**<br><br>RA concerned may take suitable consequential action accordingly. | | | |



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| 157 | **Case No.:20/20/81-ALC2/2019** | Party Name: JAIN FGL METAL INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00372/AM20/ | RLA File :04/24/040/00141/AM20/ | Lic.No/Date:0410166392 24.12.2019 | **Action by :** MSME |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 24.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| 158 | **Case No.:17/20/81-ALC2/2019** | Party Name: MAHARASHTRA SEAMLESS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00369/AM20/ | RLA File :05/24/040/00591/AM20/ | Lic.No/Date:0510413061 24.12.2019 | **Action by :** Section |
| | **Decision:** The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments.<br><br>The case stands deferred. | | | |

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| 159 | **Case No.:21/20/81-ALC2/2019** | Party Name: MITTAL COIN PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00373/AM20/ | RLA File :56/24/040/00024/AM20/ | Lic.No/Date:5610005766 24.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (SKB):<br><br>1. What is the percentage of copper in copper scrap DRUID? Please submit documentary proof?<br>2. What is the purity of copper in the export product?<br><br>The case stands deferred. | | | |

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| 160 | **Case No.:16/20/81-ALC2/2019** | Party Name: PRECISION METALS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00368/AM20/ | RLA File :03/95/040/00918/AM20/ | Lic.No/Date:0310833650 24.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:19/20/81-ALC2/2019** | Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 161 | HQ File :01/81/050/00371/AM20/ | RLA File :04/24/040/00142/AM20/ | Lic.No/Date:0410166390 24.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):<br><br>1. Net weight of export product.<br>2. Material balance between import & export in weight term.<br>3. Percentage wastage involved.<br>4. List of components, raw material, consumables separately.<br><br>The case stands deferred. | | | |

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| | **Case No.:15/20/81-ALC2/2019** | Party Name: VAKKAL IMPEX PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 162 | HQ File :01/81/050/00367/AM20/ | RLA File :07/24/040/00219/AM20/ | Lic.No/Date:0710115921 24.12.2019 | **Action by :** Section |
| | **Decision:** The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination.<br><br>The case stands deferred. | | | |

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| | **Case No.:22/20/81-ALC2/2019** | Party Name: UPR ENGINEERING PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 163 | HQ File :01/81/050/00374/AM20/ | RLA File :03/95/040/00946/AM20/ | Lic.No/Date:0310833737 27.12.2019 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.<br>The case stands deferred. | | | |

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| | **Case No.:3/23/81-ALC2/2019** | Party Name: LASER POWER & INFRA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 164 | HQ File :01/81/050/00415/AM20/ | RLA File :02/24/040/00172/AM20/ | Lic.No/Date:0210209711 23.01.2020 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br>The case stands deferred. | | | |



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| | **Case No.:2/23/81-ALC2/2019** | Party Name: MITTAL APPLIANCES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00414/AM20/ | RLA File :56/24/040/00034/AM20/ | Lic.No/Date:5610005798 23.01.2020 | |

165 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|
| 74031300 | Refined Copper Billets | 200.000 MT | 74040012 | Copper Scrap Birch Cliff | 1.05 Kgs/Kg |

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:1/23/81-ALC2/2019** | Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 166 | HQ File :01/81/050/00413/AM20/ | RLA File :09/24/040/00513/AM20/ | Lic.No/Date:0910068405 23.01.2020 | **Action by :** DHI |

**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 02.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

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| | **Case No.:7/23/81-ALC2/2019** | Party Name: ENGINEERS INDIA | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 167 | HQ File :01/81/050/00419/AM20/ | RLA File :05/23/040/00399/AM20/ | Lic.No/Date:0510413444 24.01.2020 | **Action by :** Applicant |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.
The case stands deferred.

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| | **Case No.:5/23/81-ALC2/2019** | Party Name: HYDRO PNEUMATIC ACCESSORIES (I) PVT. LTD. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| 168 | HQ File :01/81/050/00417/AM20/ | RLA File :03/94/040/00868/AM20/ | Lic.No/Date:0310834450 24.01.2020 | **Action by :** Applicant |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.
The case stands deferred.

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| 169 | **Case No.:6/23/81-ALC2/2019** | Party Name: SAFEBARRIER INTERNATIONAL PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00418/AM20/ | RLA File :03/95/040/01040/AM20/ | Lic.No/Date:0310834468 24.01.2020 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 170 | **Case No.:4/23/81-ALC2/2019** | Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00416/AM20/ | RLA File :32/21/040/00209/AM20/ | Lic.No/Date:3210079361 24.01.2020 | **Action by :** Section |
| | **Decision:** The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments.<br><br>The case stands deferred. | | | |

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| 171 | **Case No.:8/23/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00420/AM20/ | RLA File :03/94/040/00900/AM20/ | Lic.No/Date:0310834499 28.01.2020 | **Action by :** TEC-3 |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 28.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| 172 | **Case No.:9/23/81-ALC2/2019** | Party Name: AXORA RESOURCES LIMITED. | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00421/AM20/ | RLA File :02/24/040/00173/AM20/ | Lic.No/Date:0210209724 28.01.2020 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |



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| | **Case No.:10/23/81-ALC2/2019** | Party Name: SHIVALIK BIMETAL CONTROLS LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00422/AM20/ | RLA File :05/24/040/00691/AM20/ | Lic.No/Date:0510413468 29.01.2020 | **Action by :** Applicant |
| 173 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:11/23/81-ALC2/2019** | Party Name: SHIVALIK BIMETAL CONTROLS LTD | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00423/AM20/ | RLA File :05/24/040/00692/AM20/ | Lic.No/Date:0510413469 29.01.2020 | **Action by :** Applicant |
| 174 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:12/23/81-ALC2/2019** | Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00424/AM20/ | RLA File :09/24/040/00535/AM20/ | Lic.No/Date:0910068428 29.01.2020 | **Action by :** DHI |
| 175 | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 02.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>The case stands deferred. | | | |

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| | **Case No.:14/23/81-ALC2/2019** | Party Name: MICROMAX INFORMATICS LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00426/AM20/ | RLA File :05/24/040/00704/AM20/ | Lic.No/Date:0510413524 04.02.2020 | **Action by :** Applicant |
| 176 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:13/23/81-ALC2/2019** | Party Name: PEARL INSULATIONS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00425/AM20/ | RLA File :07/24/040/00258/AM20/ | Lic.No/Date:0710116093 04.02.2020 | **Action by :** Applicant |
| 177 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:15/23/81-ALC2/2019** | Party Name: POLYCAB INDIA LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00427/AM20/ | RLA File :03/95/040/01061/AM20/ | Lic.No/Date:0310834702 07.02.2020 | **Action by :** Applicant |
| 178 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:16/23/81-ALC2/2019** | Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00428/AM20/ | RLA File :03/94/040/00937/AM20/ | Lic.No/Date:0310834749 10.02.2020 | **Action by :** Applicant |
| 179 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:17/23/81-ALC2/2019** | Party Name: HINDALCO INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Approved** |
| | HQ File :01/81/050/00429/AM20/ | RLA File :02/24/040/00180/AM20/ | Lic.No/Date:0210209751 11.02.2020 | |
| 180 | The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under: | | | |

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|---|---|---|---|---|---|
| 74031100 | Continuous cast copper rod/ | 3909.804 | 74020090 | Copper | 1.02 Kgs/Kg |



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| | Copper Wire Rod / Cathode **containing 99.2% to 99.7% Cu** | MT | | Anodes | content of Cu in both the import and export products |

RA concerned may take suitable consequential action accordingly.

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| | **Case No.:18/23/81-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00430/AM20/ | RLA File :03/94/040/00938/AM20/ | Lic.No/Date:0310834830 13.02.2020 | **Action by :** Applicant |
| 181 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:19/23/81-ALC2/2019** | Party Name: MITTAL COIN PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00431/AM20/ | RLA File :56/24/040/00036/AM20/ | Lic.No/Date:5610005822 13.02.2020 | **Action by :** Applicant |
| 182 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| | **Case No.:20/23/81-ALC2/2019** | Party Name: ASTA INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00432/AM20/ | RLA File :34/24/040/00318/AM20/ | Lic.No/Date:3410045874 14.02.2020 | **Action by :** Applicant |
| 183 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 184 | **Case No.:21/23/81-ALC2/2019** | Party Name: ASTA INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00433/AM20/ | RLA File :34/24/040/00346/AM20/ | Lic.No/Date:3410045876 14.02.2020 | **Action by :** Applicant |



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| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. |

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| 185 | **Case No.:22/23/81-ALC2/2019** | Party Name: MAHENDRA INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00434/AM20/ | RLA File :07/24/040/00273/AM20/ | Lic.No/Date:0710116126 17.02.2020 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 186 | **Case No.:23/23/81-ALC2/2019** | Party Name: MAHENDRA INDUSTRIES | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00435/AM20/ | RLA File :07/24/040/00274/AM20/ | Lic.No/Date:0710116127 17.02.2020 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 187 | **Case No.:25/23/81-ALC2/2019** | Party Name: TATA INTERNATIONAL LIMITED | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File :01/81/050/00437/AM20/ | RLA File :02/24/040/00187/AM20/ | Lic.No/Date:0210209776 19.02.2020 | **Action by :** Applicant |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>The case stands deferred. | | | |

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| 188 | **Case No.:24/23/81-ALC2/2019** | Party Name: TECHNO TRAK ENGINEERS | Meet No/Date:23/81-ALC2/2019 04.03.2020 | **Status: Deferred** |
| | HQ File | RLA File | Lic.No/Date:3110067691 | **Action by :** |



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| :01/81/050/00436/AM20/ | :31/83/040/00156/AM20/ | 19.02.2020 | Applicant |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

## Offline Cases

| Sl. No. | Party's Name/AA No. | HQ/RA File No. | Case History | Decision | Status |
|---|---|---|---|---|---|
| R1 | KOTSONS PVT. LIMITED<br><br>0610038672 dated 09.08.2017 | 01/81/050/00378/AM18/<br><br>06/24/040/00015/AM18 | The case was rejected in M. No.04/81 dated 27.08.2018 due to non submission of reply of DHI's deficiency letter. However, the applicant vide letter dated 03.04.2019 furnished reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 18.07.2019 along with reminder on 11.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the representative of DHI informed that the applicant has still not furnish point wise reply of the deficiencies raised by DHI vide U.O. No. 3(92)/17-TS(B) dated 22.12.2017. Hence, the Committee decided to seek from the applicant to furnish the requisite information as per advice of representative of DHI. DHI D/L sent again to applicant via email dated 05.11.2019. Reply received from applicant dt. 15.11.2019. Applicant's reply dt. 15.11.2019 was sent to DHI on 21.11.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to remind DHI for expediting the comments. A reminder was sent on 28.02.2020. | The representative of DHI informed in meeting that the applicant did not give the reply to the queries properly. The applicant has requested for ratification under SION C334 which is for CRGO Core whereas the applicant proposes to manufacture and morphous core.<br><br>Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | **Deferred** |
| R2 | NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU | 01/80/162/00302/AM18/1/11/2015:EOU:CSEZ/1476/ | DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the applicant, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in M. No.01/81 dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant via email dated 25.05.2019 followed by reminder on 12.07.2019. The email reply dated 13.11.2019 was referred to Consultant (TEC-3) via email dated 14.11.2019. The case was last considered in M. No. 20/81 dt. | The Committee considered the case as per agenda and noted that the applicant vide email dated 28.02.2020 has sought another date for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the | Deferred |



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| | | | 08.01.2020. The Committee noted that the written comments dated 01.01.2020 of Consultant (TEC-3) as under: 1. Nash Industries, an EOU, had requested for fixation of wastage norms for export product 'sheet metal pressed components for UPS & other industrial use'. 2. Applicant has informed that they are manufacturing 1000 parts & components & have submitted some details for 6 components. 3. Components are manufactured from iron & steel, Cu & Al sheets. 4. Wastages claimed is in the range of 38% to 50% which is average of vide range of 1.5% to 98.4% 5. As range of wastage is very wide and number of components very large, it is not possible to work out wastage of every component. In view of the above, the Committee decided to call the applicant for PH. As per NC decision, an email dated 25.02.2020 was sent to the applicant to attend PH on 04.03.2020. | case before Norms Committee. | |
| R3 | DISHA AUTO COMPONENTS PVT. LTD.<br><br>0310827926 dated 27.03.2019 | 01/81/050/01182/AM19/<br><br>03/94/040/01128/AM19/ | The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3).<br>The applicant vide letter dated 26.12.2019 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 30.01.2020 for examination of the case. | The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee.<br><br>The Committee also directed the section to consolidate all review cases of the applicant in one meeting. | **Deferred** |
| R4 | KIRTANLAL STEEL PRIVATE LIMITED<br><br>0310815526 dated 05.09.2017 | 01/81/050/00442/AM18/<br><br>03/94/040/00102/AM18/ | The case was approved in M. No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, the applicant was directed to submit certain information as per | The Committee decided to remind the applicant for furnishing the requisite information. | **Deferred** |



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| | | | advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No. 14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was last considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, no reply has been received yet. | | |
| R5 | KIRTANLAL STEEL PRIVATE LIMITED<br><br>0310815527 dated 05.09.2017 | 01/81/050/00443/AM18/<br><br>03/94/040/00105/AM18/ | The case was approved in M. No.03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No.14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was last considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, no reply has been received yet. | The Committee decided to remind the applicant for furnishing the requisite information. | **Deferred** |
| R6 | KIRTANLAL STEEL PRIVATE LIMITED<br><br>0310816055 dated 29.09.2017 | 01/81/050/00501/AM18/<br><br>03/94/040/00529/AM18/ | The case was rejected in M. No.05/81dated 10.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal | The Committee decided to remind the applicant for furnishing the requisite information. | **Deferred** |



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| | | | hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No.14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was last considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, no reply has been received yet. | | |
| R7 | FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED<br><br>0810138679 dated 16.09.2016 | 01/81/050/00362/AM17/<br><br>08/24/040/00177/AM17 | The case was ratified in M. No. 19/81 dated 05.12.2017 as per SION C-1647. However, the applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms. As per decision of M. No. 17/81 dt. 27.11.2019, the case was referred to DPIIT on 31.12.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to refer the case to Consultant (TEC-1) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-1) on 19.02.2020. | The Committee considered the case as per agenda. The matter was deliberated in the meeting and the Committee decided to ask the applicant to furnish production consumption data duly certified from Statuary Auditor. | **Deferred** |
| R8 | MANLY SILICON STEEL PRIVATE LIMITED<br><br>0710107472 dated 20.01.2015 | 01/81/050/00677/AM15/<br><br>07/24/040/00376/AM15/ | The case was rejected in M. No.13/81 dated 06.10.2015 due to non submission of reply of deficiency letter dated 03.07.2015 followed by reminder dated 21.08.2015. However, the applicant vide letter dated 09.03.2018 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was sent to DHI for examination of the case on 20.07.2018 followed by reminder on 12.07.2019 & 11.10.2019. The case was last considered in M. No. 20/81dated 08.01.2020 and the Committee noted that the complete set of application was not sent to DHI as decided in M. No. 17/81 dated 27.11.2019. Therefore, the Committee decided to send a copy of application to DHI immediately. The case was forwarded to DHI on 26.11.2019 followed by a reminder on 25.02.2020. DHI stated that the case does not pertain to it. | The Committee considered the case as per agenda and the matter was deliberated in the meeting. The Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) & Consultant (SKB) as under:<br><br>1. Quantity of import item may be allowed with **3% wastage.**<br><br>RA concerned may take suitable consequential action accordingly. | **Approved** |
| R9 | TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR | 01/81/061/00002/AM18/1/43/2008:EOU:CSEZ/403/ | DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 forwarded an application of the applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture | The Committee decided to remind MSME for expediting the comments. | Deferred |



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| | | | and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019 & 26.011.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. | | |
| R10 | BHARAT HEAVY ELECTRICALS LIMITED<br><br>1110024364 dated 23.03.2011 | 01/81/050/00057/AM12/<br><br>11/24/040/00065/AM11/ | The case was approved in M. No. 1/81-ALC2/2012 dated 10.04.2012 as per written comments of DIPP vide U.O. dated 23.04.2012. However, the applicant vide letter dated 12.08.2017 requested to allow quantities on actual basis. In compliance of M. No. 14/81 dated 16.10.2019 decision, the case was referred to DPIIT via email dated 05.11.2019. As per decision of M. No. 17/81 dt. 27.11.2019, a reminder was issued to DPIIT on 03.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. | The Committee decided to remind DPIIT for expediting the comments. | Deferred |
| R11 | BHARAT HEAVY ELECTRICALS LIMITED<br><br>1110028309 dated 11.12.2017 | 01/81/050/00095/AM19/<br><br>11/24/040/00005/AM18/ | The case was approved in M. No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments of DHI vide U.O. No.: DES-2/BHEL/CTrR-1-2018-HEI dated 01.01.2019. The applicant vide letter dated 03.08.2019 has stated that import item no. 17 is also covered under GN-4 but it is not appearing in the ratification letter. Therefore, they have requested to ratify the norms for import item no. 17 under GN4. As per NC decision of M. No. 14/81dated 16.10.2019, a deficiency letter was sent to the applicant on 13.11.2019 requesting them to furnish the specific use of import item No. 17. The applicant's reply dated 22.11.2019 was referred to DHI on 28.11.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to remind DHI for expediting the comments. | The Committee decided to **revise** the ad-hoc norms on the recommendation of the representative of DHI as under:<br><br>1. Quantity of import item at Sl. No. 17 may be allowed under **GN-4 with accountability clause.**<br><br>**Note: The decision for rest of the import item will remain unchanged as decided in M. No. 10/81-ALC2/2018 dated 16.01.2019.**<br><br>RA concerned may take suitable consequential action accordingly. | Approved |
| R12 | KUN AEROSPACE | 01/81/171/00013/AM20/ | DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated | The Committee decided to remind MSME for | Deferred |



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| | PRIVATE LIMITED | A/2011/012/EOU-TN | 09.11.2018forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. As per NC decision in M. No. 14/81dated 16.10.2019, the case was referred to MSME on 05.11.2019 along with reminder on 03.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. | expediting the comments. | |
| R13 | POOJAWESTERN METALIKS LIMITED, 100% EOU | 01/81/171/00014/AM20/ KASEZ/100% EOU/II/13/2002-03/Vol. I/ | KASEZ vide letter No. KASEZ/100% EOU/II/13/2002-03/Vol. I/-6384 dated 06.09.2018 forwarded a copy of application dated 14.04.2018 of the applicant for fixation of wastage norms for manufacturing of products made of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal brass scrap. KASEZ vide letter No. KASEZ/100%EOU/II/13/2002-03/Vol. I/1048 dated 25.04.2018 conveyed the approval of the DC for ad-hoc norms as per Annexure, in terms of Para 6.08(e) of FTP, 2015-20, for a period of 06 (six) months subject to final fixation of Norms by the NC in DGFT. As per NC decision of M. No. 14/81dated 16.10.2019, the case was referred to MSME on 05.11.2019 followed by a reminder on 03.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. | The Committee decided to remind again MSME for expediting the comments. | Deferred |
| R14 | MARGEN IMPEX LIMITED, ANAND, GUJARAT, A 100% EOU | 01/81/171/00001/AM19/ KASEZ/100% EOU/II/77/2004-05/VOL.I/6026 | KASEZ vide letter KASEZ/100% EOU/II/77/2004-05/Vol. I/6026 dated 28.08.2018 forwarded a copy of letter along with application of Mergen Impex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches. The case was referred to Consultant (TEC-3) on 11.10.2019. As per NC decision of M. No. 20/81 dt. 08.01.2020, a deficiency letter was sent to the applicant on 24.02.2020 requesting to furnish following information: (i) List of export products vis-à-vis import items (ii) Wastage claimed. However, no reply has been received yet. | The Committee decided to remind the applicant for furnishing the requisite information. | Deferred |
| R15 | BEDMUTHA INDUSTRIES LTD. 0310822714 dated 30.07.2018 | 01/81/050/00208/AM19/ 03/94/040/00219/AM19/ | The case was ratified in its M. No.6/81-ALC2/2018 dated 01.11.2018. However, the applicant vide letter dated 20.12.2018 and 23.02.2019 stated that 1.0506 wastage is already prescribed by SION where as ALC has fixed 2% wastage which is much below actual wastage and actual requirement and requested to enhance the norms. The case was considered by NC in its M. | The Consultant (TEC-3) informed that there is no merit to consider the applicant's representation dated 23.02.2019 & 20.12.2019 as it is based on SION & not on actual wastage. Therefore, the | Rejected |



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| | | | No. 20/81 dt. 08.01.2020 and decided to wait for the comments. | Committee decided to **reject** the applicant's request of revision of ratified ad-hoc norms. | |
| R16 | LEIGHTON WELSPUN CONTRACTORS PRIVATE LIMITED<br><br>0310764005 dated 01.01.2014 | 01/81/050/00060/AM15/<br><br>03/95/040/00752/AM14/ | The case was rejected in M. No. 05/81dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019 & 11.10.2019. As per NC decision of M. no. 20/81 dt. 08.01.2020, a copy of application was referred to DHI on 25.02.2020. | The representative of DHI informed that the case is under examination. Hence, the Committee decided to wait for comments. | **Deferred** |
| R17 | INDO COOL COMPOSITES PRIVATE LIMITED<br><br>0410160874 dated 05.08.2015 | 01/81/050/00464/AM16/<br><br>04/24/040/00114/AM16/ | The case was rejected in M. No.18/81dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) on 07.08.2019 for examination. As per NC decision of M. No.11/81 dated 04.09.2019, a deficiency letter was sent to the applicant vide email dated 04.10.2019 requesting to furnish following information:<br>1. Material balance between import & export in quantity terms taking in to consideration of indigenous procures items for each export product separately.<br>2. Percentage wastage at each stage of manufacturing.<br>3. Production & corresponding consumption of various raw material & consumable for last two year duly certified by GST authorities. The applicant was also reminded on 13.11.2019 & 02.01.2020. The case was considered by NC in its M. No. 20/81 dt. 08.01.2020 and decided to wait for the applicant's reply. However, no reply has been received yet. | The Committee decided to remind again the applicant for submitting the requisite information. | Deferred |
| R18 | JINDAL SAW LIMITED<br><br>0510395407 dated 24.08.2015 | 01/81/050/00463/AM16/<br><br>05/23/040/00207/AM16/ | The case was ratified in M. No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. Deficiency letter was sent to the applicant on 04.10.2019 as per NC decision of Meeting No. 11/81 dated 04.09.2019. The applicant's reply dated 14.11.2019 was referred to Consultant (TEC-3) | The Committee decided to remind the RA, New Delhi, **inviting attention of Head of RA,** for submitting the requisite information. | Deferred |

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| | | | for examination. NC observed in its M. No. 20/81 dt. 08.01.2020 that the authorization is dated 24.08.2015 and the party would have exported the said items as per norms ratified earlier. Therefore, the Committee decided to seek a report from RA regarding the thickness/surface area of coating w.r.t Adhesive and Polyethylene in the export product. An email dated 02.03.2020 was sent to RA, New Delhi. However, no information has been received yet. | | |
| R19 | JINDAL SAW LIMITED<br><br>0510409724 Dated 21.02.2019 | 01/81/050/01018/AM19/<br><br>05/23/040/00511/AM19/ | The case was ratified in M. No.4/81 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 07.10.2019 had requested for revision of ad-hoc norms. As per decision of M. No.. 14/81 dated 16.10.2019, the case was referred to Consultant (TEC-3) on 25.10.2019 for examination & comments. As per decision of M. No. 17/81 dt. 27.11.2019, a reminder was issued to Consultant (TEC-3) on 03.01.2020 for expediting the comments. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. | The Consultant (TEC-3) informed that the applicant vide letter dated 07.10.2019 has stated that it has applied the AA under No-norms by mistake as the item is covered under SION C-820. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. | Withdrawn |
| R20 | JINDAL SAW LIMITED<br><br>0510407943 Dated 28.09.2018 | 01/81/050/00506/AM19/<br><br>05/23/040/00278/AM19/ | The case was ratified in M. No. 9/81 dated 07.08.2019 as per written comments dated 30.07.2019 of Consultant (TEC-3). The applicant vide letter dated 04.10.2019 had requested for revision of ad-hoc norms. As per decision of M. No.14/81 dated 16.10.2019, the case was referred to Consultant (TEC-3) on 25.10.2019 for examination. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. | The Committee considered the case as per agenda and decided to send main file to Consultant (TEC-3) as requested in the meeting. | **Deferred** |
| R21 | CONSOLIDATED COIN COMPANY PVT. LTD.<br><br>0510405810 dated 07.03.2018 | 01/81/050/00103/AM19/<br><br>05/23/040/00457/AM18/ | The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. dated 21.2.2017. The applicant vide letter dated 17.12.2018 had request for revision of ratified norms of Export Product Coin Blanks (Consisting of Copper-65%, Nickel-10 And Zinc-25%). As per decision of M. No. 12/81dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 17/81 dt. 27.11.2019 and as per as written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), | The Committee noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report. | **Deferred** |



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| | | | consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was last considered in M. No. 20/81 dt. 08.01.2020 and directed to study group team to visit the applicant's factory at an early date. | | |
| R22 | CONSOLIDATED COIN COMPANY PVT. LTD.<br><br>0510405317 dated 11.01.2018 | 01/81/050/00104/AM19/<br><br>05/23/040/00387/AM18/ | The case was ratified in M. No. 3/81 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. No.24/81 dated 21.2.2017. The applicant vide letter dated 17.12.2018 & 04.09.2019 has requested for revision of ratified Norms. As per decision of M. No.12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 17/81 dt. 27.11.2019 as per as written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was last considered in M. No. 20/81 dt. 08.01.2020 and directed to study group team to visit the applicant's factory at an early date. | The Committee noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report. | **Deferred** |
| R23 | CONSOLIDATED COIN COMPANY PRIVATE LIMITED<br><br>0510410184 dated 09.04.2019 | 01/81/050/00014/AM20/<br><br>05/23/040/00001/AM20/ | The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 on repeat basis as approved for AA No. 0510409208 dated 07.01.2019 in the M. No. 01/81 dated 10.04.2019. The applicant vide letter dated 08.08.2019 has requested for re-consider the case and allow 'Gross Quantity of Inputs', as asked by them in their application. As per decision of M. No.12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. In M. No. 17/81 dt. 27.11.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was last considered in M. No. 20/81 dt. 08.01.2020 and directed to study group team to visit the applicant's factory at an early date. | The Committee noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report. | **Deferred** |
| R24 | NEO POWER | 01/81/050/000 | The case was ratified in M. No.15/81 dated | The Committee | **Deferred** |



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| | ELECTRONICS & PROJECTS PVT. LTD.<br><br>0310819845 dated 15.03.2018 | 12/AM19/<br><br>03/95/040/01069/AM18 | 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of import item No. 5. The Committee considered the case in M. No.09/81 dated 07.08.2019 and noted that the applicant has not given any reason/justification for such changes. A D/L was sent to the applicant vide email dated 02.09.2019 followed by reminder on 07.10.2019. The applicant's reply dt. 06.10.2017 was referred to Consultant (TEC-3) for examination. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. | considered the case as per agenda and decided to send main file to Consultant (TEC-3) as requested in the meeting. | |
| R25 | ABIR INFRASTRUCTURE PRIVATE LIMITED<br><br>0510256336 dated 14.01.2010 | 01/81/50/0566/AM10/<br><br>05/23/50/0519/AM10 | The case was ratified in M. No.40/81 dated 20.12.2011 as per written comments of DIPP vide U.O. dated 28.12.2011.The company vide letter dated 20.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms. The representation was sent to DPIIT on 08.05.2017. DPIIT's deficiency letter dated 26.07.2017 was sent to the applicant on 21.07.2017. The applicant's reply dated 06.10.2017 was sent to DPIIT on 23.10.2017. In M. No.11 dated 04.09.2019, it was decided to send the documents of the case as afresh and reminded DPIIT. In compliance of above NC decision, a copy of representation dated 06.10.2017 sent to DPIIT again on 08.11.2019. As per NC decision in M. No. 17/81 dt. 27.11.2019, an email dated 30.12.2019 was sent to the applicant requesting to attend PH on 08.01.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 25.02.2020 was sent to the applicant requesting to attend PH on 04.03.2020. | The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives informed that they have only changed the elevation description in export product due to change in the design of export product. They further informed that there would not be any change in the wastage. After hearing the party, the Committee, on the recommendations of the Technical Authorities, allowed change in elevation as asked for with the same wastages.<br><br>RA concerned may take consequential action accordingly. | **Approved** |
| R26 | ABIR INFRASTRUCTURE PRIVATE LIMITED<br><br>0510277227 dated 18.11.2010 | 01/81/050/00347/AM11/<br><br>05/23/040/00205/AM11 | The case was ratified in M. No. 38/81 dated 07.12.2011 (actually held on 19.12.2011) as per written comments of DIPP vide U.O. dated 19.12.2011. The company vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment | The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The representative informed that they have only | **Approved** |



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| | | | sheet dated 17.11.2015. The representation was sent to DPIIT on 8.5.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017. In M. No. 11 dated 04.09.2019, it was decided to send the documents of the case as afresh and remind DPIIT. In compliance of M. No. 14/81 dated 16.10.2019, a copy of application sent to DPIIT on 08.11.2019. As per NC decision of M. No. 17/81 dt. 27.11.2019, an email dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 25.02.2020 sent to the applicant requesting to attend PH on 04.03.2020. | changed the elevation description in export product due to change in the design of export product. They further informed that there would not be any change in the wastage. After hearing the party, the Committee, on the recommendations of the Technical Authorities, allowed change in elevation as asked for with the same wastages.<br><br>RA concerned may take consequential action accordingly. | |
| R27 | ABIR INFRASTRUCTURE PRIVATE LIMITED 0510261567 dated 31.03.2010 | 01/81/050/00213/AM11/ 05/23/040/00230/AM10/ | The case was ratified in M. No. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015. The representation was sent to DPIIT on 08.05.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. The applicant's reply dated 06.10.2017 of was sent to DPIIT on 23.10.2017. As per NC decision of M. No. 17/81 dt. 27.11.2019, an email dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 25.02.2020 sent to applicant requesting to attend PH on 04.03.2020. | The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. The representative informed that they have only changed the elevation description in export product due to change in the design of export product. They further informed that there would not be any change in the wastage. After hearing the party, the Committee, on the recommendations of the Technical Authorities, allowed change in elevation as asked for with the same wastages.<br><br>RA concerned may take consequential action accordingly. | **Approved** |
| R28 | ABIR INFRASTRUCTURE PRIVATE LIMITED | 01/81/050/00389/AM11/<br><br>05/23/040/001 | The case was ratified in M. No.6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder | The Committee considered the case as per agenda and heard the applicant's | **Approved** |



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| | 0510269360 dated 29.07.2010 | 14/AM11/ | dated 01.05.2017 requested to reconsider its application for modification of fixed norms. As per NC decision of M. No. 17/81 dt. 27.11.2019, an email dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 25.02.2020 sent to applicant requesting to attend PH on 04.03.2020. | representatives during personal hearing. The representative informed that they have only changed the elevation description in export product due to change in the design of export product. They further informed that there would not be any change in the wastage. After hearing the party, the Committee, on the recommendations of the Technical Authorities, allowed change in elevation as asked for with the same wastages.<br><br>RA concerned may take consequential action accordingly. | |
| R29 | ABIR INFRASTRUCTURE PRIVATE LIMITED<br><br>0510284584 dated 24.02.2011 | 01/81/050/00562/AM11/<br><br>05/23/040/00336/AM11/ | The case was ratified in M. No.19/81 dated 18.12.2012 as per written comments of DIPP vide U.O. dated 11.01.2013. The applicant vide letter dated 16.10.2017 requested for modification of fixed norms. In M. No.11 dated 04.09.2019, it was decided to send the documents of the case as afresh and reminded DPIIT. As per NC decision of M. No. 17/81 dt. 27.11.2019, an email dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 25.02.2020 sent to applicant requesting to attend PH on 04.03.2020. | The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives informed that they have only changed the elevation description in export product due to change in the design of export product. They further informed that there would not be any change in the wastage. After hearing the party, the Committee, on the recommendations of the Technical Authorities, allowed change in elevation as asked for with the same wastages.<br><br>RA concerned may take consequential action accordingly. | **Approved** |
| R30 | GLOBAL OVERSEAS | 01/81/050/00144/AM13/ | The case was considered in M. No.17/81 dated 20.11.2012. NC decided to reject the case as no manufacturing activity was appearing. The | The Committee decided to seek form the applicant to furnish | **Deferred** |



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| | 0510324256 Dated 09.05.2012 | 05/23/040/00029/AM13/ | applicant vide letter dated 08.02.2013 represented against above NC decision which was considered in M. No.05/81 dated 06.06.2013. The applicant appeared for Personal Hearing on 03.05.2013 and showed sample of unfinished/unpolished items and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity, NC decided to approve the case on net to net basis. Now, the applicant vide letter dated 30.10.2017 stated that it had imported goods 89.95 M.T. in place of 100 M.T. Thereafter, same goods were exported after polishing and engraving designs on utensils as per buyer's requirement. Further, it stated that export item name i.e. Household Kitchen appliances (Furnished & designed utensils made up of stainless steel) have been mentioned in Shipping Bill for Export is same as per descriptions mentioned in the Condition Sheet of AA. CLA, New Delhi vide letter dated 30.5.2014 advised the company to submit documentary evidence regarding consumption of SS content in the export/end product and grade/thickness as the same is not mentioned in the Shipping Bills. Therefore, the company requested to look into the matter for suitable reply to enable them to clear Government dues and get EODC on the basis of exported goods as per entries in Shipping Bills. The applicant's letter dated 30.10.2017 was forwarded to DPIIT on 16.03.2018 for examination. This case was considered by NC in its M. No.4/81-Pt.II dated 03.10.2018. NC decided to call report from the RA on letter of the firm under intimation to firm and defer the case. CLA, New Delhi vide letter dated 01.05.2019 stated that there is no Grade mentioned with the description of import & export item as per authorization but as per B/Es, Grade of Stainless steel mentioned as Grade 410. Accordingly, a deficiency letter was issued on 30.05.2014 followed by reminder dated 07.01.2016 for clarification, but firm has not submitted any reply in this regard. The representation was referred to DPIIT on 11.10.2019 followed by reminders dated 21.11.2019 & 14.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. | following information as per written comments vide DPIIT U. O. No. P-47011/37/2020-TSW dated 27.02.2020:<br><br>1. Details of manufacturing activities involved.<br>2. Information in respect of Sl. No. 3, 4, 5 and 11 of Standard Deficiency Format. | |
| R31 | GLOBAL OVERSEAS | 01/81/050/00307/AM13/ | The case was considered in M. No.18/81-ALC2/2012 dated 04.12.2012. NC decided to | The Committee decided to remind DPIIT for | **Deferred** |



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| | 0510337064 dated 11.10.2012 | 05/23/040/00250/AM13/ | reject the case as no manufacturing activity is involved in this case. The applicant vide dated 30.10.2017 requested the Norms Committee to look into the matter and accept their application for EODC from RA on the basis of exported goods as per entries in Shipping Bills. The applicant vide letter dated 02.08.2019 has reiterated the same issue. The representation was referred to DPIIT on 11.10.2019 followed with reminders dated 21.11.2019 & 03.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. | expediting the comments. | |
| R32 | JINDAL SAW LIMITED<br><br>0510409209 dated 07.01.2019 | 01/81/050/00948/AM19/<br><br>05/23/040/00440/AM19/ | The case was ratified in M. No.12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that the quantity of imported item No.1 and 2 of Alloy Steel Rounds is allowed as 1.10 Kgs/Kg. content of Export product No.1 & 2 instead of allowing 1.20 Kgs/Kg. content in the export product as per SION C-797 and requested to allow 20% wastage in respect of import item Sl.Nos.1 & 2. The applicant has also furnished a copy of payment receipt dated 03.01.2020 of Rs.5000/- towards composition fee. The case was referred to Consultant (TEC-3) on 21.01.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. However, no comments have been received yet. | The Committee decided to remind Consultant (TEC-3) for expediting the comments. | **Deferred** |
| R33 | SVAM PACKAGING INDUSTRIES PVT. LTD.<br><br>0510407882 dated 25.09.2018 | 01/81/050/00518/AM19/<br><br>05/24/040/00353/AM19/ | The case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments given by Consultant (TEC-1). The applicant vide letter dated 10.04.2019 had requested for revision of ratified norms. As per decision of meeting no. 14/81 dated 16.10.2019, the case was referred to Consultant (TEC-1) on 19.11.2019 for examination & comments. The case was last considered in M. No. 20/81 dt. 08.01.2020, the Committee noted the written comments given by Consultant (TEC-1). The Committee decided to request Consultant (TEC-1) to furnish reasons/justification for revision in norms approved in M. No. 10/81 dated 16.01.2019. However, no comments have been received yet. | The Committee decided to remind Consultant (TEC-1) for expediting the comments. | **Deferred** |
| R34 | SHIVA UTENSILS INDUSTRIES PVT. LTD.<br><br>0510408100 | 01/81/050/00520/AM19/<br><br>05/24/040/00400/AM19 | The case was ratified in M. No.10/81 dated 16.01.2019 as recommended by Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested for revision of Input-Output Norms. In M. No. 14/81 dated 16.10.2019, decided to refer | The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee | Deferred |



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| | Dated 15.10.2018 | | the case to Consultant (TEC-3). The case was last considered in M. No. 20/81 dt. 08.01.2020, the Committee observed that a team was deputed to visit the factory premises of some exporters to examine and determine the actual wastages in manufacturing process. The report of study group is awaited. Hence, the Committee decided to wait for report of the study group. | decided to take a decision on adoption of study group report. | |
| R35 | KEI INDUSTRIES LIMITED<br><br>0510407040 dated 03.07.2018 | 01/81/050/002 01/AM19/<br><br>05/23/040/000 96/AM19 | The case was ratified in M. No. 13/81 dated 27.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested for revision of ratified norms. As per NC decision in M. No. 14/81 dated 16.10.2019 the case was referred to Consultant (TEC-3) on 21.11.2019 for examination. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. A reminder was issued to Consultant (TEC-3) on 03.01.2020. | The Committee considered the case as per agenda and on the recommendation of Consultant (TEC-3) decided to allow import of Antimony Trioxide, which was not allowed earlier, with 5% wastage.<br><br>RA concerned may take suitable consequential action accordingly. | Approved |
| R36 | FORMING INDIA PRIVATE LIMITED<br><br>3110066955 dated 05.01.2018 | 01/81/050/001 17/AM19/<br><br>31/83/040/001 21/AM18/ | The case was rejected in M. No.03/81 dated 14.08.2018 with the observation that no specific input item. The applicant vide letter dated 29.11.2018 has requested for ratification of Norms. The case was referred to Consultant (TEC-3) on 08.11.2019 for examination. As per NC decision of meeting no. 20/81 dt. 08.01.2020, Consultant (TEC-3)'s deficiency letter was sent to the applicant on 06.02.2020. However, no reply has been received yet. | The Committee decided to remind the applicant for furnishing the requisite information. | Deferred |
| R37 | WELSPUN CORP LIMITED 3410044442 Dated 27.08.2018 | 01/81/050/006 06/AM19 34/24/040/001 80/AM19 | The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 20.08.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 09.09.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) was advised to give comments at earliest. | The Consultant (TEC-3) informed that the applicant vide representation dated 20.08.2019 requested for deletion of thickness matching condition and may be agreed as different thickness plate can also be used in export product after rolling. Therefore, the Committee decided **to omit the thickness matching condition** as decided in M. No. 3/81 dated 15.05.2019.<br>**Note: The rest of decision will remain** | Approved |



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| | | | | **unchanged as decided in M. No. 3/81 dated 15.05.2019.**<br><br>RA concerned may take suitable consequential action accordingly. | |
| R38 | A-1 FENCE PRODUCTS COMPANY PVT. LTD.<br><br>0310819800 dated 14.03.2018 | 01/81/050/00006/AM19/<br><br>03/94/040/01033/AM18/ | The case was ratified in M. No.4/81-ALC2/2018 dated 27.08.2018. However, the applicant vide letter dated 30.10.2018 has requested for revision of ratified norms. The representation was referred to MSME vide email dated 16.09.2019. The case was referred to MSME on 16.09.2019. Deficiency letter was sent to the applicant on 15.11.2019 as per NC decision of M. No. 14/81 dated 16.10.2019. A reminder was issued to the applicant on 02.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for applicant's reply. However, no reply has been received yet. | The Committee decided to wait for the applicant's reply. | Deferred |
| R39 | A-1 FENCE PRODUCTS COMPANY PVT. LTD.<br><br>0310820970 dated 15.05.2018 | 01/81/050/00215/AM19,<br><br>03/94/040/00116/AM19 | The case was ratified in M. No.7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 12.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 ratified in Meeting Nos. 17/81 dated 24.02.2015 and 12/81 dated 22.06.2010 respectively and requested to reconsider their AA No.0310820970 dated 15.05.2018 on repeat with their previous ratified files. The applicant vide letters dated 06.05.2019 and 26.6.2019 had raised the same issue. In M. No. 14/81 dated 16.10.2019, the Committee noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITC HS Code of export product in both the applications also not matches. As per decision of M. No. 17/81 dt. 27.11.2019, the Committee decided to defer the case with an advice to the section to trace out the main file. The case was last considered in M. No. 20/81 dt. 08.01.2020. The complete set of application was referred to MSME on 24.02.2020. However, no comments have been received yet. | The Committee decided to remind MSME for expediting the comments. | **Deferred** |
| R40 | A-1 FENCE PRODUCTS CO.PVT.LTD.<br><br>0310820125 | 01/81/050/00212/AM19/<br><br>03/94/040/01075/AM18/ | The case was ratified in M. No.7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 07.02.2019 had enclosed copies of their earlier NC decisions in respect of AA | The Committee decided to remind MSME for expediting the comments. | **Deferred** |



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| | dated 27.03.2018 | | Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 ratified in Meeting Nos. 37/81 dated 29.11.2011 and 24/81 dated 08.03.2016 respectively and requested to reconsider their AA No.0310820125 dated 27.03.2018 on repeat with AA No.0310800027 dated 04.11.2015. The applicant vide letters dated 06.05.2019 and 26.6.2019 had again raised the same issue. In M. No. 14/81dated 16.10.2019, the Committee noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITC HS Code of export product in both the application also not matches. The case was last considered in M. No. 20/81 dt. 08.01.2020. The complete set of application was referred to MSME on 24.02.2020. However, no comments have been received yet. | | |
| R41 | KANADE ANAND UDYOG PVT. LTD.<br><br>0310824397 Dated 11.10.2018 | 01/81/050/00546/AM19/<br><br>03/94/040/00621/AM19/ | The case was rejected in M. No.06/81 dated 26.06.2019 due to non submission of reply of deficiency letter dated 25.03.2019. However, the applicant vide letter dated 12.07.2019 has requested for ratification of Norms. The case was considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-3) on 06.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. | The Committee decided to send the applicant's reply to Consultant (TEC-3) for examination of the case. | **Deferred** |
| R42 | BILCARE LIMITED<br><br>3110067062 dated 29.05.2018 | 01/81/050/00098/AM19/<br><br>31/83/040/00026/AM19/ | The case was ratified in M. No.3/81-ALC2/2018 dated 14.08.2018 as per written comments of DIPP. However. The applicant vide letter dated 31.10.2018 has stated that the quantity approved is insufficient to meet their production requirements. Therefore, they have requested to re-fix the norms as fixed earlier in M. No. 2/81/ALC2/2015 dated 05.05.2015. The case was last considered in M. No. 20/81 dt.08.01.2020. The Committee observed that main file is still not available. Hence, it was decided to defer the case with directions to the section to trace the main file. The case has been referred to Consultant (TEC-1) for examination of the case. | The Committee decided to wait for the comments. | **Deferred** |
| R43 | BILCARE LIMITED<br><br>3110066973 dated 08.02.2018 | 01/81/050/00035/AM19/<br><br>31/83/040/00147/AM18/ | The case was ratified in M. No.2/81 dated 29.05.2018 as per comments of DIPP. However, the applicant vide letter dated 31.10.2018 has requested for revision of fixed Norms. As per decision of M. No.11/81 dt. 04.09.2019, the case has been referred to DPIIT on 16.10.2019. The | The Committee decided to remind again DPIIT fro expediting the comments. | **Deferred** |



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| | | | case was considered in M. No. 14/81 dated 16.10.2019, the Committee heard the applicant during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 26.11.2019 & 03.01.2020 for expediting the comments. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. | | |
| R44 | BILCARE LIMITED<br><br>3110066259 dated 20.07.2016 | 01/81/050/00235/AM17<br><br>31/83/040/00010/AM17 | The case was ratified in M. No. 19 dt. 05.12.2017 as per comments of DPIIT. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) on 25.09.2019 for examination. As per NC decision of M. No. 13/81dated 04.10.2019, a deficiency letter was sent to the applicant on 28.10.2019. The applicant's reply dated 31.10.2019 was referred to Consultant (TEC-1) on 02.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. However, no comments have been received yet. | The Committee decided to remind Consultant (TEC-1) for expediting the comments. | **Deferred** |
| R45 | BILCARE LIMITED<br><br>3110066596 dated 17.02.2017 | 01/81/050/00080/AM18<br><br>31/83/040/00157/AM17 | The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 10.11.2017. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. However, no comments have been received yet. | The Committee decided to remind Consultant (TEC-1) for expediting the comments. | **Deferred** |
| R46 | BILCARE LIMITED<br><br>3110066775 dated 07.06.2017 | 01/81/050/00270/AM18<br><br>31/83/040/00034/AM18 | The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 05.01.2018. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was last considered in M. No. 17/81 dt. 27.11.2019, The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. However, no comments have been received yet. | The Committee decided to remind Consultant (TEC-1) for expediting the comments. | **Deferred** |



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| R47 | MAN INDUSTRIES (INDIA) LTD.<br><br>0310823931<br>Dated<br>24.06.2018 | 01/81/050/00550/AM19/<br><br>03/95/040/00561/AM19/ | The case was ratified in M. No.4/81 dated 29.05.2019 as per written comments given by DPIIT vide F. No.: P-47014/11/2019-TSW dated 22.04.2019. However, the applicant vide letter dated 01.07.2019 and 31.07.2019 has requested for revision of ratified norms. The case was referred to DPIIT on 08.11.2019 for examination. A reminder was also issued to DPIIT on 03.01.2020. The written comments given by DPIIT vide U. O. No.: P-47014/11/2019-TSW dated 06.12.2019 was considered by NC in its Meeting No. 20/81 dt. 08.01.2020. The Committee decided to request DPIIT to furnish reasons/justification for revision in norms approved in M. No. 4/81 dated 29.05.2019. However, no comments have been received yet. | The Committee decided to remind DPIIT for expediting the comments. | **Deferred** |
| R48 | TBEA ENERGY (INDIA) PRIVATE LIMITED<br><br>3410041397<br>Dated<br>23.07.2015 | 01/81/050/00486/AM16/<br><br>34/24/040/00123/AM16/ | The case was rejected in M. No.22/81 dated 24.01.2017 due to non-submission of reply of deficiency letter dated 27.06.2016 followed by reminder dated 21.09.2016. However, the applicant vide mail dated 02.07.2019 has requested for revision of fixed Norms. The case was referred to DHI on 26.11.2019. A reminder was also issued to DHI on 09.01.2020. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. However, no comments have been received yet. | The Committee decided to send a complete set of representation to DHI as requested by the representative of DHI. | **Deferred** |
| R49 | WIELAND METALS INDIA PRIVATE LTD<br><br>0710112879<br>Dated<br>26.02.2018 | 01/81/050/00359/AM19/<br><br>07/24/040/00324/AM18/ | The case was ratified in M. No.06/81 dated 01.11.2018 on the recommendation of representative of MoS, allowing quantity of import item as 1.015 kgs/kg content in the export product. However, the applicant vide letters dated 28.05.2019 & 11.07.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. | The representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | **Deferred** |
| R50 | WIELAND METALS INDIA PRIVATE LTD<br><br>0710112301<br>Dated<br>24.10.2017 | 01/81/050/00878/AM19/<br><br>07/24/040/00203/AM18/ | The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. | The representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | **Deferred** |
| R51 | WIELAND METALS INDIA | 01/81/050/00772/AM19/ | The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of | The representative of MSME informed in | **Deferred** |



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| | PRIVATE LTD<br><br>0710111712<br>Dated<br>06.06.2017 | 07/24/040/000<br>71/AM18/ | MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. | meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | |
| R52 | WIELAND METALS INDIA PRIVATE LTD<br><br>0710110935<br>Dated<br>09.01.2017 | 01/81/050/010<br>64/AM19/<br><br>07/24/040/003<br>23/AM17/ | The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. | The representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | **Deferred** |
| R53 | WIELAND METALS INDIA PRIVATE LTD<br><br>0710111245<br>Dated<br>07.03.2017 | 01/81/050/010<br>74/AM19/<br><br>07/24/040/003<br>91/AM17/ | The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. | The representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | **Deferred** |
| R54 | WIELAND METALS INDIA PRIVATE LTD<br><br>0710110386<br>Dated<br>07.09.2016 | 01/81/050/008<br>76/AM19/<br><br>07/24/040/001<br>97/AM17/ | The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. | The representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | **Deferred** |
| R55 | WIELAND METALS INDIA PRIVATE LTD<br><br>0710109853<br>Dated<br>23.05.2016 | 01/81/050/007<br>34/AM19/<br><br>07/24/040/000<br>48/AM17/ | The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. | The representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | **Deferred** |
| R56 | DYNAMIC FLOW PRODUCTS | 01/81/050/001<br>06/AM19/ | The case was rejected in M. No.06/81-ALC2/2019 dated 26.06.2019 due to non-submission of reply of deficiency letters dated | The Committee considered the case as per agenda and decided | **Approved** |



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| | PVT. LTD.<br><br>0310819096 dated 12.02.2018 | 03/94/040/00873/AM18/ | 27.11.2018 & 03.06.2019. The applicant furnished reply vide letters dated 03.12.2018, 27.02.2019, 13.06.2019 & 22.10.2019 and requested for ratification of ad-hoc norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination & comments. The case was last considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant has not yet finalized the product-mix & wastages vary with size. As per NC decision, a deficiency letter was sent to the applicant on 06.02.2020. | to fix the ad-hoc norms as per written comments dated 25.02.2020 given by consultant (TEC-3). (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. | |
| R57 | DELTON CABLES LTD.<br><br>0510337606 Dated 23.10.2012 | 01/81/050/00423/AM13/<br><br>05/23/040/00278/AM13/ | The case was inadvertently written ratified in M. No.12/81 dated 27.08.2013 whereas DPIIT vide U. O. No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in NC M. No.05/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the applicant vide letter dated 09.08.2016 had requested for ratification of Norms. The case was referred to DPIIT on 25.10.2019 for examination and comments. As per NC decision of Meeting No. 20/81 dt. 08.01.2020, DPIIT's deficiency letter was sent to the applicant on 06.02.2020. However, no reply has been received yet. | The Committee decided to remind the applicant for furnishing the requisite information. | **Deferred** |
| R58 | KUMAR STEELS INC<br><br>0510403616 dated 08.08.2017 | 01/81/050/00858/AM19/<br><br>05/23/040/00159/AM18/ | The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments dated 13.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 18.11.2019 has requested for revision of ratified Norms. The case was referred to Consultant (TEC-3) on 31.01.2020 for examination & comments. In M. No. 17/81 dt. 27.11.2019, the Committee observed that a team has been deputed to visit the factory premises of some exporters to examine and determine the actual wastages in manufacturing process. The report of study group is awaited. Hence, the Committee decided to wait for report of the study group. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the study group report. | The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report. | Deferred |
| R59 | CROMPTON GREAVES | 01/81/050/00505/AM15/ | The case was rejected in M. No. 9/81-ALC2/2015 dated 11.08.2015 due to non- | The representative of DHI informed in meeting | **Deferred** |



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| | LIMITED<br><br>0310789692 dated 26.09.2014 | 03/94/040/00268/AM15/ | submission of reply of deficiencies raised by DHI vide letter dated 03.03.2015 despite reminders. The applicant vide letter dated 02.01.2016 had furnished reply and requested to fix the norms. The subject AA was ratified in M. No.20/81 dated 19.12.2017 as per DHI comments vide UO No. TSWB-3/181/2014 dated 12.01.2018. However, the applicant vide email dated 09.01.2018 requested for amendment as all the Net to Net items are mandatory for requirement of Export. The case was referred to DHI on 16.09.2019. DHI vide email dated 21.11.2019 has sought main file. The case was last considered in M. No. 20/81 dt. 08.01.2020 and it was decided to defer the case with an advice to the section to trace out the main file. The main file is traced out and referred to DHI on 27.02.2020. | that the applicant's request for revision of norms is not clear. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. | |
| R60 | SHRI PARSHAVNATH IMPEX (INDIA)<br><br>0510407733 dated 10.09.2018 | 01/81/050/00517/AM19/<br><br>05/24/040/00330/AM19/ | The case was ratified in M. No.10/81 dated 16.01.2019 as per recommendation of Consultant (TEC-3) decided to ratify the norms allowing 7% wastage with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 19.04.2019 has requested for revision in Norms. The case was referred to Consultant (TEC-3) on 25.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that a team comprising officers of DGFT and DPIIT has been constituted to visit the factory premises of some applicants having same/similar products to study the manufacturing process and to ascertain wastages. Hence, the Committee decided to wait for report of the study group. The case was last considered in M. No. 20/81 dt.08.01.2020 and decided to wait for report of the study group. | The members of study group informed that they have submitted its report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report. | Deferred |
| R61 | INDIA TRADING HOUSE<br><br>0510404048 dated 20.09.2017 | 01/81/050/00398/AM18/<br><br>05/23/040/00237/AM18 | The case was rejected in M. No. 2/81-ALC2/2018 dated 29.05.2018 as Technical officer present opined that Slab cannot be use for making rounds. The applicant vide letter dated 10.07.2019 had requested for ratification of ad-hoc norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination. The case was last considered in M. No. 20/81 dt. 08.01.2020. As per advice of Consultant (TEC-3), the Committee decided to refer the case to Consultant (SKB) for examination & comments. As per decision of M. No. 20/81 dt. 08.01.2020, the case was referred to Consultant (SKB) on 24.02.2020. | The Committee considered the case as per agenda and after considering written comments of Consultant (SKB) decided to fix the ad-hoc norms for import item **@ 7% wastage** on the basis of inputs given by Technical Authorities.<br><br>RA concerned may take suitable consequential action accordingly. | **Approved** |



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| R62 | LUBI ELECTRICALS LIMITED, AHMEDABAD - Referred by DC, KASEZ | 01/81/061/00022/AM18/ KASEZ/100% EOU/II/969/00-01/ | KASEZ, vide letter No. KASEZ/100%EOU /II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms by Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was last considered in M. No. 20/81 dt. 08.01.2020, the Committee noted that DPIIT was not reminded for expediting the comments & also the main file was not traced out by the section. Therefore, the Committee decided to remind DPIIT and directed the section to trace out main file immediately. | The Committee noted that DPIIT has not yet been reminded for expediting the comments & also main file is not yet traced out by the section. Therefore, the Committee decided to remind DPIIT & and directed the section to trace out main file immediately. | Deferred |
| R63 | ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED<br><br>0710109067 dated 23.11.2015 | 01/81/050/01049/AM19/<br><br>07/24/040/00256/AM16/ | The case was ratified in M. No.9/81-ALC2/2019 dated 07.08.2019 on recommendations of Consultant (TEC-3).<br>The applicant via email letter dated 13.11.2019 has requested for review of ratified norms as per AA No. 0710105804 dated 17.07.2014 ratified in Meeting No. 21/81 dated 27.01.2016. As per NC decision of Meeting No. 20/81 dt. 08.01.2020, a deficiency letter was sent to the applicant on 06.02.2020. The applicant's reply dt. 07.02.2020 was referred to MSME via email dated 21.02.2020. | The Committee considered the case as per agenda. Representative of MSME informed the committee that the earlier recommendations given by Consultant (TEC-3) were considering the import items as Lead ingot whereas the actual import items as per Authorisation is Lead Acid Battery scrap as per ISRI code, RAINS. Hence, the Committee decided to fix the ad-hoc norms taking cue from approved AA No. 0710105804 dated 17.07.2014 as per written comments given by MSME as under:<br><br>1. Quantity of import item may be allowed as applied inclusive of 7% wastage.<br><br>**Note: Average percentage of lead in import item is 53.5%.**<br><br>RA concerned may take | **Approved** |



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| | | | | suitable consequential action accordingly. | |
| R64 | VENUS INDIA<br><br>2910025330<br>Dated<br>28.03.2018 | 01/81/050/00188/AM19/<br><br>29/24/040/00011/AM18/ | The case was ratified in M. No. 03/81-ALC2/2018 dated 14.08.2018 allowing wastage of 10% i.e. quantity of import allowed as 20.612MT. The applicant vide letter dated 14.11.2019 had requested for revision of ratified Norms. In M. No. 17/81 dated 27.11.2019, it was decided to ask from the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. The applicant had furnished a copy of composition fee of Rs.5000/- receipt dated 14.12.2019. The case was referred to Consultant (TEC-3) on 25.02.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. However, no comments have been received yet. | Based on the comments dated 4.3.2020 given by Consultant (TEC-3), the Committee decided to revise the norms as under:<br><br>(i) Quantity of import item may be allowed as 1.10 Kg/Kg content of imported steel sheet in EP.<br><br>RA may take consequential action accordingly. | **Approved** |
| R65 | JINDAL SAW LIMITED<br><br>0510407744<br>dated<br>11.09.2018 | 01/81/050/00652/AM19/<br><br>05/23/040/00250/AM19/ | The case was ratified in M. No.11/81-ALC2/2019 dated 04.09.2019 as per written comments dated 04.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.01.2020 requested for revision of ad-hoc norms ratified in respect of import item Sl. No. 4 & 5 as applied in the AA. The case was referred to Consultant (TEC-3) on 25.02.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. However, no comments have been received yet. | The Committee decided to wait for the comments. | **Deferred** |
| R66 | A-1 FENCE PRODUCTS CO. PVT. LTD.<br><br>0310827173<br>Dated<br>20.02.2019 | 01/81/050/01017/AM19/<br><br>03/94/040/01003/AM19/ | The case was ratified in M. No. 10/81-ALC2/2019 dated 21.08.2019 on the basis of inputs given by Consultant (TEC-3). The applicant vide letter dated 27.01.2020 stated that the wastage and quantity of imported material for the product "Relevant Prime Hot dipped galvanised steel in sheets/coils" for all the four export products have not been given correctly. Therefore, they have requested to re-fix the ad-hoc norms. | The Committee decided to refer the case to Consultant (TEC-3) for examination & comments. | **Deferred** |
| R67 | VEER-O-METALS PRIVATE LIMITED<br><br>0710112458<br>dated<br>24.11.2017 | 01/81/050/00579/AM19/<br><br>07/24/040/00216/AM18/ | The case was ratified in M. No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 10.02.2020 stated that only one chassis OM-1015C-R6 for export product is mentioned in the ratified minutes of meeting no. 10/81 dt. 16.01.2019, whereas, there are multiple chassis for the same product 'Sheet Metal Product'. Therefore, they have requested for revision. The representation was referred to Consultant (SKB) on 25.02.2020. However, no | Consultant (SKB) informed that he has received the representation only and requested the main file.<br><br>The Committee directed the section to refer the main file to Consultant (SKB) immediately. | **Deferred** |



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| | | | comments have been received yet. | | |
| R68 | VEER-O-METALS PVT. LTD.<br><br>0710108701 dated 09.09.2015 | 01/81/050/00077/AM18/<br><br>07/24/040/00191/AM16/ | The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 10.02.2020 requested for consolidated wastage percentage in the ratification with the export description of sheet metal components instead of detailing each product. The representation was referred to Consultant (SKB) on 25.02.2020. However, no comments have been received yet. | Consultant (SKB) informed that he has received the representation only and requested the main file.<br><br>The Committee directed the section to refer the main file to Consultant (SKB) immediately. | **Deferred** |
| R69 | DYNAMIC FLOW PRODUCTS PVT.LTD.<br><br>0310827574 dated 08.03.2019 | 01/81/050/01145/AM19/<br><br>03/94/040/01061/AM19/ | The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3). The applicant vide letter dated 17.02.2020 requested for 30% wastage. The representation was referred to Consultant (TEC-3) on 25.02.2020. However, no comments have been received yet. | The Committee decided to wait for the comments. | **Deferred** |
| R70 | LM WIND POWER BLADES [INDIA] PVT. LTD.<br><br>0710111965 dated 03.08.2017 | 01/81/050/00466/AM19/<br><br>07/24/040/00125/AM18/ | The case was ratified in M. No. 13/81-ALC2/2019 dated 03.10.2019 as per written comments dated 27.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 7,20,585.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R71 | LM WIND POWER BLADES [INDIA] PVT. LTD<br><br>0710112408 dated 14.11.2017 | 01/81/050/00474/AM19/<br><br>07/24/040/00220/AM18/ | The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 17.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 2,98,724.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R72 | LM WIND POWER BLADES [INDIA] PVT. LTD.<br><br>0710112465 dated 27.11.2017 | 01/81/050/00473/AM19/<br><br>07/24/040/00230/AM18/ | The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 17.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested amend the export product as 3,67,328.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R73 | LM WIND POWER | 01/81/050/00465/AM19/ | The case was ratified in M. No. 11/81-ALC2/2019 dated 04.09.2019 as per written | The Committee noted that the request has been | Deferred |



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| | BLADES [INDIA] PVT. LTD.<br><br>0710112320 dated 27.10.2017 | 07/24/040/00153/AM18/ | comments dated 30.08.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 4,65,437.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | |
| R74 | LM WIND POWER BLADES [INDIA] PVT. LTD.<br><br>0710112926 dated 05.03.2018 | 01/81/050/00426/AM19/<br><br>07/24/040/00320/AM18/ | The case was ratified in M. No. 13/81-ALC2/2019 dated 03.10.2019 as per written comments dated 27.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested amend the export product as 4,88,144.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R75 | LM WIND POWER BLADES [INDIA] PVT. LTD<br><br>0710110885 dated 02.01.2017 | 01/81/050/00915/AM19/<br><br>07/24/040/00272/AM17/ | The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 14,52,159.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R76 | LM WIND POWER BLADES [INDIA] PVT. LTD<br><br>0710111859 dated 05.07.2017 | 01/81/050/00442/AM19/<br><br>07/24/040/00091/AM18/ | The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 13,38,372.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R77 | LM WIND POWER BLADES [INDIA] PVT. LTD<br><br>0710111037 dated 31.01.2017 | 01/81/050/00420/AM19/<br><br>07/24/040/00327/AM17/ | The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 2,66,695.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R78 | LM WIND POWER BLADES | 01/81/050/00475/AM19/ | The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant | The Committee noted that the request has been received beyond 90 days | Deferred |



SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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| | [INDIA] PVT. LTD<br><br>0710110653 dated 16.11.2016 | 07/24/040/00205/AM17/ | (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 2,70,035.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | |
| R79 | LM WIND POWER BLADES [INDIA] PVT. LTD.<br><br>0710110119 dated 19.07.2016 | 01/81/050/00451/AM19/<br><br>07/24/040/00101/AM17/ | The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested amend the export product as 5,35,588.00 Kg.<br>The representation was referred to Consultant (TEC-1) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R80 | ALUFOIL PRODUCTS PVT. LTD.<br><br>0210208875 dated 26.12.2018 | 01/81/050/00627/AM19/<br><br>02/24/040/00133/AM19/ | The case was ratified in Meeting No. 11/81dated 30.01.2019 on the recommendation of the representative of MSME by allowing 7.5% wastage. The applicant vide letter dated 24.02.2020 stated that they had applied for ad-hoc norms @23.5% on net content in their export product. Therefore, they have requested for reconsideration of their case as applied for.<br>The representation has been referred to Consultant (TEC-3) on 04.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R81 | VEEKAY SMELTERS PVT. LTD.<br><br>2610012779 dated 15.12.2016 | 01/81/050/00524/AM17/<br><br>26/24/040/00019/AM17/ | The case was ratified in Meeting No. 2/81 dated 29.05.2018 (actually held on 18.07.2018) as per MoS comments vide their UO No. 2(6)/2018-TD dated 12.06.2018 allowing 632kg Aluminium granules per tonne of Low Carbon ferro Chrome through thermite process. The applicant vide letter dated 25.02.2020 stated that it is not possible to manufacture Low Carbon Ferro Chrome of export Grade with using just 632 Kgs. of Aliminium granules. Therefore, they have requested for revision with personal hearing.<br>The representation was referred to Consultant (SKB) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |
| R82 | VEEKAY SMELTERS PVT. LTD.<br><br>2610012763 dated 14.07.2016 | 01/81/050/00659/AM17/<br><br>26/24/040/00011/AM17/ | The case was ratified in Meeting No. 1/81 dated 15.05.2018 (actually held on 16.06.2018) as per MoS comments vide their UO No. 2(6)/2018-TD dated 12.06.2018 allowing 632kg Aluminium Granules per tonne of Low Carbon Ferro Chrome through thermite process. The applicant vide letter dated 25.02.2020 stated that it is not possible to manufacture Low Carbon Ferro Chrome of export Grade with using just 632 Kgs. of Aliminium granules. Therefore, they have requested for revision with personal hearing. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |



SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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| | | | The representation was referred to Consultant (SKB) on 03.03.2020. | | |
| R83 | VEEKAY SMELTERS PVT. LTD.<br><br>2610012767 dated 17.08.2016 | 01/81/050/00409/AM17/<br><br>26/24/040/00015/AM17/ | The case was ratified in Meeting No. 1/81 dated 15.05.2018 (actually held on 14.06.2018) as per MoS comments vide their UO No. 2(6)/2018-TD dated 12.06.2018 allowing 632kg Aluminium Granules per tonne of Low Carbon Ferro Chrome through thermite process. The applicant vide letter dated 25.02.2020 stated that it is not possible to manufacture Low Carbon Ferro Chrome of export Grade with using just 632 Kgs. of Aliminium granules. Therefore, they have requested for revision with personal hearing.<br>The representation was referred to Consultant (SKB) on 03.03.2020. | The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. | Deferred |

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SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

# Standard Deficiency Format (SDF)

| | | |
|---|---|---|
| **Export Items**: | | |
| | 1 | Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). |
| | 2 | Detail technical note on manufacturing process including the relevant flow sheet. |
| | 3 | Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. |
| | 4 | Weight of each Export Product. |
| | 5 | Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. |
| **Import Items:** | | |
| | 6 | Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. |
| **Components:** | | |
| | 7 | Technical characteristics / part numbers, if any. |
| | 8 | Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). |
| | 9 | Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables |
| | 10 | Size and specification including grade, composition, range, thickness etc. of the items proposed for import |
| | 11 | Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc |
| | 11 (a) | Sheet layout diagram of the material indicating the wastage during blanking |
| | 12 | Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. |
| | 13 | Weight of Steel, which requires imported welding material, giving break-up of:<br>i) Steel Plates/Sheets upto 30mm thickness<br>ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness<br>iii) Steel Plates/Sheets more than 70 mm thickness.<br>iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc. |
| | 14 | Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002. |
| | 15 | Use of export product |
| | 16 | You are advised to apply for SION. |
| | 17 | Please use expanded/full name of end product. Do not use the abbreviations/short form. |
| | **18** | -- |
| √ | **19** | **Any other information:** |
| | 20 | The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267. |

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04/03/2020

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या W-21/5/2020-IPHW-MeitY
No.....

दिनांक 27.02.2020
Date.....

**Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710114437 dated 22.01.2019 issued in favour of M/s. EFD Induction Pvt. Ltd.**

This refers to DGFT I.D No. 01/81/50/145/AM-20/DES-2/42 Dated 03.01.2020 seeking comments of this Ministry on the above-mentioned application of M/s. EFD Induction Pvt. Ltd. for export of "HF Power Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per details below:

| Export Item | Export Qty. | Import Item | Import Qty. | Qty. Recommended |
|---|---|---|---|---|
| HF Power Cable | 60 Numbers | CoexXB constructed of SH2 st rands inner condirctor/ COAX.CB Constructed of SH2 STrands inner conductor LCLUR4087460125 | 600.0 Meters | On net to net basis with accountability clause on nil wastage |
| | | TSS-14 [rohs yes] fiberglass sleeve 7/8* or 22mm (range 7/8 to 1-1/4) thermosleeve 10t01462 [quality assured traceable] | 600.0 Meters | On net to net basis with accountability clause on nil wastage |

Sushil.

(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Amit Kumar, Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

Digital India
Power To Empower

स्वच्छ भारत
एक कदम स्वच्छता की ओर

ELECTRONICS INDIA
Billion Needs Million Chips

**File No.P-47014/52/2019-TSW**

30
04/03/2020

40
20/81 dt. 08/1/2020

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

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Subject: - M/s Anand Arc Ltd- A.A. No. 0310827662 dated 13/03/2019
Reference: - DGFT ID No. 01/81/50/1149/AM-19/DES-2/253 dtd. 06.01.2020

With reference to the above, the undersigned is directed to say that Inline with our previous recommendations for similar export and import items, the instant A.A. may be ratified as under on repeat basis as per firm's A.A. 0310825290 dated 29/11/2018, ratified in meeting no. 2/81-ALC2/2019 dated 01.05.2019:

1. Import items at Sl.No.1 and 2 shall be of relevant grade as contained in the export items.
2. Quantities of import items at Sl .No. 1 & 2 put-together may be allowed as 1,42,800 Kgs. as 1.05 Kgs/Kg content in the export items.

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47014/52/2019-TSW dated 30.01.2020

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04.03.2020

**Government of India**
Director General of Foreign Trade

DGFT UO No. 01/81/50/147/AM-20/DES-II/589 dated 20.01.2020

Advance Authorization No. 0310829944 dated 26.06.2019

**M/s METALLOYS RECYCLING LTD, MUMBAI**

The following Quantity of items of import may be allowed against export:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Quantity to be allowed |
|---|---|---|---|---|---|
| 74031200 | Copper wire Bars | 100 MT | 74040011 | Copper Scrap | Import Quantity may be allowed 133.50 MT inclusive of 7% wastage on export of copper wire Bars and 6% on copper ingots. |
| 74031900 | Copper Ingots | 25 MT | | | |

Bhatnager

(S.K. Bhatnager)
TC (SKB)
03.03.2020

**Shri Shobhit Gupta,**
Dy DGFT, NC-II

AA NO: 0510411234

M2
04.03.2020.

Reply dt. 06.02.20

On the basis of study group report, proposal is recommended as follows-

EP- CS LSAW 3 LPE & FBE coated pipes - & surface area to be coated 95764.909 sq. Mtr. externally & 3699 sq. mtr. internally

Coating thickness externally (i) Epoxy 200 micron (ii) Adhesive 225 micron (iii)HDPE 2275 micron & 725 micron internal top coat

Import 1- Desciption & qty. as per Sl. No. 1 of SION C 593

2- Welding Wire - 4 kg./MT

3 to 6 & 10 - Upto 2% of fob value

7- Relevent adhesive - 21.73 MT

9- HDPE - 300.39 MT

7 - Relevent epoxy powder - 4.7 MT

Grade & thickness of steel to match in import & export

04/03

DES I

**File No.P-47011/12/2019-TSW**

83
04/03/2020

23/81

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

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Subject: - M/s Gala Precision Engineering Pvt. Ltd- A.A. No. 0310830588 dated 25/07/2019
Reference: - DGFT ID No. 01/81/050/184/AM-20/DES-II /52 dated 13/11/2019

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Description of import item may be modified as "S.S. Coils/Plates/Sheets Thickness:6.5 mm "
2. Import item shall be of relevant grade as contained in the export item.
3. Quantity of import item may be allowed as 16180 Kgs. as 1.752 Kgs./Kg content in the export item after taking 22% recovery from the scrap.

Norms Committee may take a view.

21/02/2020

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/12/2019-TSW dated 21.02.2020

AA No. 0310830685 dated 30.07.2019.

88

04.03.2020

Export- - Sizes and Wt. given with application may be incorporated

Import - 1 & 4 - 1.01kg./kg. Content in EP

2,3 ,6 & 7 - 1.05kg./kg. Content in EP

5 &8 - 1.02kg./kg. Content in EP

9 - 4% of wt. Of steel to be galvanised

Grade of steel to match in import & export

03/03/20

DES

AA No. 0310830723 dt. 31.07.2019.

90

04.03.2020

Export- - Sizes and Wt. given with application may be incorporated

Import - 1 & 2- 1.01 kg./kg. content

3 to 5,7 to 10 & 12 to 18 - 1.05 kg./kg. content

6- 1.05 kg./kg. content.Add"containing EVA & carbon black"

11- 1.01 kg./kg.content

19,21 & 22 - 1.02 kg/ kg. content

20 - 4 % of steel to be galvanised

23- As per packing policy

Grade of steel to match in import & export

03/03

AA No. 0510411459 dated 07.08.2019.

99

04.03.2020.

Import - 1 & 8. 1.01 kg./kg.content

2 to 4 , 10 , 11 & 13. 1.05 kg./kg. content.

5 & 6. 1.02 kg./kg. Content

7. 1.01 kg./kg. content. Words "Copper foil" may be deleted

9. 1.01 Sq. mtr./Sq. mtr. Content

7. 1.01 kg./kg. content

12. 1.01 kg./kg. content. Words " foil" may be deleted

DGFT

03/03

AA No - 0510411482

103
04.03.2020

Import 1 to 4- As per sl.no. 1,2(a),3 & 5 of
SION C 1150 respectively on net content of Al. in EP
or as applied whichever is less

5 - 1.02 kg./ kg. content or as applied
whichever is less

6- Si metal in primary form - 1.02 kg./kg. content or as applied
whichever is less

7- As per policy for import of fuel

04/03

DGFT

**File No.P-47011/3/2019-TSW**

117
04/03/2020

20/81
8/1/2020

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

*********

Subject: - M/s Sterlite Power Transmission Ltd. -A.A. No. 0310831209 dated 23.08.2019
Reference: - DGFT ID No. 01/81/050/220/AM20/DES-2/232 Dated: 20.12.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net weight of export items at Sl.No.1 to 9 may be specified as 91 MT, 9.1056 MT, 45.45 MT, 2505.58 MT, 3866.808 MT, 57.811 MT, 10.368 MT, 19.14MT and 3.399 MT respectively.
2. Quantities of export items at Sl. No. 1, 3, 7 & 8 may also be specified as 40 Kms., 50 Kms., 32 Kms. and 33 Kms. respectively in addition to their weights.
3. Quantity of import item at Sl.No.1 may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No.1 to 9.
4. Quantity of import item at Sl.No.2 may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.2, 6 and 9, taking clue from SION C-7.
5. Quantity of import item at Sl.No.3 may be allowed up to 2% of FOB value of the export items at Sl.No.1, 2 and 6 put together.
6. Quantity of import item at Sl.No.4 may be allowed as 4% weight of the steel in the export items at Sl.No.2 and 6.
7. Quantity of import item at Sl.No.5 may be allowed as 1.10 Kgs/Kg content in the export items at Sl.No.1, 3, 7 and 8, taking clue from SION C-1394.
8. Quantity of import item at Sl.No.6 may be allowed as 1.075 Kgs/Kg content in the export items at Sl.No.1, 3, 7 and 8, taking clue from SION C-1394.
9. Quantity of import item at Sl.No.7 may be allowed as 1.01 Kgs/Kg content in the export item at Sl.No.4.
10. Quantity of import item at Sl.No.8 may be allowed as 1.01Kgs/Kg content in the export item at Sl.No.5.

Norms Committee may take a view.

21.01.2020

(S. K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/3/2019-TSW dated 21.01.2020

118
04.03.2020

AA No - 03/0831229

Export- - Sizes and Wt. given with application may be incorporated

Import - 1 & 2- 1.01 kg./kg. content

3 to 5,7 to 10 & 12 to 18 - 1.05 kg./kg. content

6- 1.05 kg./kg. content.Add"containing EVA & carbon black"

11- 1.01 kg./kg.content

19 - 1.02 kg/ kg. content

20 - 4 % of steel to be galvanised

21- As per packing policy

Grade of steel to match in import & export

04/03

DGFT

123

4/3/2020

Import 1. 7.82 MT

2. 20.415MT

3. 0.33 MT

Grade of steel to match in import & export

04/03

Page 1

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04/03/2020

Export- - Sizes and Wt. given with application may be incorporated

Import - 1 & 2- 1.01kg./kg. Content in EP

3 to 10 - 1.05kg./kg. Content in EP

11- As per packing policy

04/03

bgs IL

129
04/03/2020

**Government of India**
Director General of Foreign Trade

DGFT UO No. 01/81/50/235/AM-20/DES-II/158 dated 14.10.2019

Advance Authorization No. 0210209422 Dated: 06.09.2019

**M/s Jindal India Limited, Howrah.**

The case for ratification of Advance License has been examined based on the quantity exported by the applicant against the aforesaid AA. The required quantity of items of import has been calculated as per the revised norm C: 469, published by DGFT vide PN No 33(RE: 2012)/2009-2014 dated 30.11.2012. The required import quantity to be allowed for per tonne of export product has been calculated as per the aforesaid Public Notice and enclosed herewith for consideration of Norms Committee.

Bhatnagar

**(S.K. Bhatnager)**
TC(SKB)
04.03.2020

Encl: as above

**Shri Amit Kumar**
Asstt Director, NC-II

129
4/3/2020

| Sl.No | Advanced Authorisation No. & Date | Description of Item of Export | Quantity of Export MT | Thickness (MM) | Zinc Coating in (gms/m2) | Quantity of Input per ton of export product | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | | | | Cold Rolled Full Hard Alloy Wide Coils of relevent grade (MT) | Zinc in ingot form (Kg) | Guard Film (Kg) | Primer (lts) | Backer (lts) | Top Coat (lts) |
| 1 | 0210209422 dated 06.09.2019 | Cold Rolled Galvanised Colour Coated Alloy Steel Sheets/Hoops & Strips/Wide Coils (Plain/Corrugated) having coating thickness of Primer 4-10 Micron, Backer 4-14 Micron and Top Coat 12-28 Micron | **2638.00** | | | | | | | | |
| | | | 1583.00 | 0.444 | 70 | 1.00 | 27.30 | 12.97 | 7.41 | 8.93 | 15.87 |
| | | | 1055.00 | 0.464 | 70 | 1.01 | 25.44 | 12.09 | 6.901 | 8.318 | 14.788 |

Thakur
TC(SKB)

143
04.03.2020.

**Government of India**
Director General of Foreign Trade

DGFT UO No. 01/81/50/354/AM-20/DES-II/590 dated 20.01.2020

Advance Authorization No. 0310833431 dated 16.12.2019

**M/s METALLOYS RECYCLING LTD, MUMBAI**

The following Quantity of items of import may be allowed against export:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Quantity to be allowed |
|---|---|---|---|---|---|
| 76012010 | Alluminium Alloy Ingots A360, ADC12, LM24 | 10000 MT | 76020010 | Aluminium Scrap ISRI Grade Code Taint/Tabor ,Tense, Twitch, Zorba, Tally, Talk | By taking clue from SION C 1679, Import Quantity may be allowed 9671.50 MT inclusive of 15% wastage |
| | | | 74040012 | Copper Scrap ISRI Grade Code Birch, Clifff, Berry, Candy, Dream, Clove, Cobra | As applied |
| | | | 28046900 | Silicon Metal | As applied. |

Bhatnager.

(S.K. Bhatnager)
TC(SKB)
03.03.2020

**Shri Shobhit Gupta,**
Dy DGFT, NC-II

144
04.03.2020

**Government of India**
Director General of Foreign Trade

DGFT UO No. 01/81/50/356/AM-20/DES-II/591 dated 20.01.2020

Advance Authorization No. 0310833435 dated 16.12.2019

**M/s METALLOYS RECYCLING LTD, MUMBAI**

The following Quantity of items of import may be allowed against export:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Quantity to be allowed |
|---|---|---|---|---|---|
| 74031300 | Copper Billets | 500 MT | 74040012 | Copper Scrap | Taking clue from SION C 1890, 6% wastage may be allowed on the quantity of export. |
| 74031300 | Brass Billets | 1500 MT | 79020010 | Brass Scrap | Taking clue from SION C 1627, 6% wastage may be allowed on the quantity of export. |

Bhatnagar

(S.K. Bhatnager)
TC(SKB)
03.03.2020

**Shri Shobhit Gupta,**
Dy DGFT, NC-II

R-56
M.No. 23/81
dt. 04.03.20

Reply dt. 17.02.20

EP - 1. Pup joint & C & C Hose - 13490 Nos., 418124 kg. Containing 283264 kg.
seamless alloy steel pipes of relevent grade

2- NPST Pup Joint - 2317 nos., 88905 kg. Containing 65342 kg.
seamless alloy steel pipes of relevent grade

Import - 453.2 MT

Grade of steel to match in import & export

25.02.20

Desai